

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE, AT PUNE

ORIGINAL APPLICATION NO.113 OF 2025 (WZ)

Life Republic Seven Avenue
 Cooperative Housing Society Ltd. ... **APPLICANT**

VERSUS

M/s. Kolte Patil I-Ven
 Townships (Pune) Ltd. and others. ... **RESPONDENTS**

I N D E X

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Pune:

Date: 26/03/2026



Advocate for the Respondent No.1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE, AT PUNE

ORIGINAL APPLICATION NO.113 OF 2025 (WZ)

Life Republic Seven Avenue

Cooperative Housing Society Ltd. ... **APPLICANT**

VERSUS

M/s. Kolte Patil I-Ven

Townships (Pune) Ltd. and others. ... **RESPONDENTS**

REJOINDER FOR AND ON BEHALF OF

RESPONDENT NO.1 TO THE

AFFIDAVIT OF RESPONDENT Nos.3 & 4

DATED 12TH JANUARY 2026

MAY IT PLEASE THE HON'BLE TRIBUNAL:

1. At the outset it is submitted that the Respondent No.1 has filed a detailed reply dated 9th January 2026. The Respondent No.1 adopts, reiterates, affirms all the statements made in the said reply as part and parcel of the present rejoinder. Nothing shall be deemed to be admitted

by the Respondent No.1 except so far as expressly mentioned herein.

The present Rejoinder is being filed to the Affidavit filed by the Respondent No.3 dated 12th January 2026.

2. The Respondent No.1 submits that the Respondent No.3 issued a Warning Notice dated 29th November 2022 was issued to R7 Avenue Condominium and not upon the Respondent No.1. The Respondent No.1 further submits that the said notice is not received by the present Respondent, till date.
3. The Respondent No.1 submits that the present Respondent replied to the Proposed Directions of 16th January 2024 vide letter dated 26th March 2024. In the said letter the Respondent No.1 have stated that –
 - A. The Respondent No.1 obtained the (Consent no. Format 1.0/CAC-CELL/UAN No.0000114614/CR-2202000235), which expired on 31st March 2022.The Respondent No.1 will apply for renewal of consent to operate within a few days.
 - B. The Respondent No.1 is operating the STP regularly.
 - C. The Respondent No.1 is not disposing any type of effluent outside the premises, treated effluent is used for gardening and flushing purposes.

D. The analysis result of the STP outlet is within the limit as per the consent.

Copy of the Reply letter dated 26th March 2024 is annexed hereto and marked as **ANNEXURE-R-1.**

4. The Respondent No.1 submits that the present Respondent have submitted the bank guarantee of Rs 10,00,000 (Rupees Ten Lakhs Only) as a compliance to the proposed direction dated 19th September 2025 which was issued by the Respondent No.3. The BG UAN No. is MPCB-BG-0000117504. Copy of Acknowledgement is annexed hereto and marked as **ANNEXURE-R-2.**

5. The Respondent No.1 submits that the present Respondent replied to the Conditional Directions of 19th September 2025 vide letter dated 23rd September 2025. In the said letter the Respondent No.1 have expressly stated that –

A. Part Consent to Operate is valid. The Respondent No.1 is in the process of obtaining renewal of Consent to Operate.

B. The Respondent No.1 have installed STP of 750 CMD and operating and maintaining it regularly.

- C. Respondent No.1 have already engaging of a agency to study feasibility and assessment of STP.
- D. The Respondent No.1 is conducting regular operations and maintenance of STP.
- E. Ensuring no sewage is discharged and transported outside of the premise.
- F. The Respondent No.1 have already submitted bank guarantee of Rs.10,00,000.
- G. The Respondent No.1 have not received the Proposed Directions of 28th April 2025, hence requesting to re-share the document.

Copy of the Reply letter dated 23rd September 2025 is annexed hereto and marked as **ANNEXURE-R-3.**

- 6. The Respondent No.1 submits that the visit on 19th December 2025 was conducted by the Respondent No.3 and Respondent No. 5 jointly but the Visit Report for the same is not served upon the Respondent No.1 till date.
- 7. The Respondent No.1 submits that the present Respondent replied to the Show Cause Notice of 12th January 2026 vide letter dated 17th

February 2026. In the said letter the Respondent No.1 have expressly stated that –

- A. The Respondent No.1 have engaged a firm named ‘Assem Urja’ to conduct and assess adequacy of 750 CMD STP.
- B. 750 CMD STP is being operated in three shifts. The shifts are managed by a dedicated operator with additional supervisor from operating agency and Monitor from the Respondent No.1.
- C. A scientific system for sludge handling is fully operational.
- D. To mitigate the odour issue, the Respondent No.1 have installed artificial aeration system.

Copy of the Reply letter dated 17th February 2026 is annexed hereto and marked as **ANNEXURE-R-4.**

- 8. The Respondent No.1 submits that the present Respondent had sent a letter to the Respondent No.4 regarding to request for a visit and carry out sample collection of the STP. Copy of the letter dated 17 February 2026 is annexed hereto and marked as **ANNECXURE-R-5.**
- 9. The Respondent No.1 submits that the Respondent No.1 appointed College of Engineering Pune (COEP) Technological University, Pune (COEP Tech) for conducting an interim adequacy report for

improvements in exiting STP of 750 KLD of the Respondent No.1. The COEP Technological University, Pune (COEP Tech) conducted the site visit on 16th February 2026. Accordingly, COEP Technological University, Pune (COEP Tech) conducted the adequacy tests and submitted the report on 20th March 2026. The COEP Technological University, Pune (COEP Tech) has recommended certain alterations/changes to be made in the current STP. Copy of an Interim Adequacy Report dated 20th March 2026 is annexed hereto and marked as **ANNEXURE-R-6.**

10.The Respondent No.1 submits that as per recommendations made suggested by the COEP Technological University, Pune (COEP Tech), the Respondent No.1 has made following changes-

A. To avoid clogging and ponding of sewage, the University recommended to provide Bar screen at 45 degrees to 60-degree inclination, the said changes have been done and Bar Screen at 60 degree is completed.

B. To minimize odour during the collection and transfer of debris, the University recommended to provide efficient debris disposal. To comply with this recommendation the Respondent No.1 have

provided wheel barrow for immediate disposal of debris and to reduce odour.

- C. To maintain aerobic condition and to avoid smell, the University recommended to provide additional aeration in equalization tank and provide additionally required air grid at tank bottom. The Respondent No.1 have replaced the diffuser at the time of tank cleaning. The Respondent No.1 have replaced submersible pumps and Diffuser which were provided in the Aeration. The Respondent No.1 have installed additional aeration tubes in the aeration tank and when the Dissolved Oxygen (DO) was checked and it was found as per required standards. On 17th March 2026, the Respondent No.1 have provided 20 Cubic Meter MBBR Media in the both phases. The Respondent No.1 have provided proper support to air grid at tank bottom. The Respondent No.1 have removed the GI sheets and fixed grills for proper air circulation and to minimize the smell.
- D. The COEP TECH- University recommended to check the blower capacity for ensuring that there is adequate supply of air. There are three numbers. of blowers with capacity of 475 m cubic per hour presently at the site, which is in operation. The Respondent No.1

have provided acoustic enclosure to keep noise levels within acceptable limit.

- E. To achieve required removal efficiency, the COEP TECH University recommended to fill the gap of tube settler media to avoid sludge escape from gap area; to comply with said recommendation the Respondent No.1 have completed the checking and from the checking the Respondent No.1 states that there is no gap in tube media.
- F. To achieve required removal efficiency, the University recommended to provide aeration in treated water tank and check oxygen transfer efficiency. For aeration, the Respondent No.1 have installed grid at the garden tank and diffuser has been placed at the treated flushing tank and separate ozonation system has been installed at both treated water tanks. The Respondent No.1 have provided wall opening with grills for proper ventilation.
- G. The COEP TECH-University recommended to verify efficiency of sand filter and activated carbon filter; in November 2025 the Respondent No.1 have replaced sand filter media and carbon filter media.

- H. To measure the inlet sewage flow of STP and flow management, the COEP TECH-University recommended the electromagnetic flow meter to be installed at the STP. For Phase- I accordingly the Respondent No.1 have installed two electromagnetic flow meters (first on raw water inlet and second on outlet of activated carbon filter.). For Phase- II, the Respondent No.1 have installed two electromagnetic flow meters (first on raw water inlet and second on outlet of activated carbon filter.)
- I. The Respondent No.1 have provided proper covers at all inspection chambers.
- J. For reduction in the noise levels, all pumps at the STP are submersible.
- K. The Respondent No.1 have enhanced the skills of sewage plant operators.
- L. The Respondent No.1 have installed proper signages and name plates and flow diagrams of the STP at the site.
- M. To reduce noise levels within prescribed limits, the COEP TECH University recommended to install acoustic enclosure treatment for

the Air blower. The Respondent No.1 is providing the same for air blower.

N. To make the surrounding area pleasant and workable, the Respondent No.1 sprays the deodorizing chemicals in the STP surrounding areas.

Copy of the photographs are annexed hereto and marked as **ANNEXURE-R-7.**

11. The Respondent No.1 submits that the present Respondent No.1 filed its reply to every Conditional Directions and Proposed Directions issued by the Respondent No.3. The Respondent No.3 deliberately suppressed the replies of the Respondent No.1 in its Affidavit. The Respondent No.3 have suppressed these material facts from this Hon'ble Tribunal. The Officer of the Respondent No.3 should be charged for perjury and be penalized for suppression of material facts under the provisions of Environment Protection Act read with the Jan Vishwas Act. The Officer of the Respondent No.3 named Mr. Navnath Awatade publicly had conducted interview and made statements to the Print Media against the Respondent No.1. Copy of the extract of the newspaper is annexed hereto and marked as **ANNEXURE-R-8.**

12. The Respondent No.1 submits that the present Rejoinder is being filed by the Respondent No.1 to bring these subsequent developments on record. The present rejoinder be considered by the Hon'ble Tribunal for adjudication of the present Original Application.

Place: Pune

Date: 26th March 2026



Advocate for the Respondent No.1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE AT PUNE****ORIGINAL APPLICATION NO.113 OF 2025 (WZ)****Life Republic Seven Avenue****Cooperative Housing Society Ltd.**... **APPLICANT****VERSUS****M/s. Kolte Patil I-Ven****Townships (Pune) Ltd. and others.**... **RESPONDENTS****AFFIDAVIT IN SUPPORT**

I, Mr. Suhas Padmakar Mahajan, adult, Occupation.: service, working with M/s Kolte Patil Developers Ltd having address at 8th floor Bonita, City Bay Bout Club Road, Ghole Road, Pune 411001 do hereby state on solemn affirmation as under: -

I am the authorised signatory of the Respondent No.1 above named and responsible for day to day administration of my business. As such, I have gone through the memo of Rejoinder and annexure thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at Pune on 26th day of March 2026.



(Handwritten signature)

Deponent

BEFORE ME
(Handwritten signature)
 MANOJ DILIP KUMBHAR
 NOTARY GOVT. OF INDIA
 PUNE DIST.
 Reg. No. 34792

Noted and Registered
 at Sr. No. 26 MAR 2026.
 Date:- 30/2026



Date: - 26.03.2024

To,
The Regional Officer,
Maharashtra Pollution Control Board,
Pune.

Sub: - Proposed direction under section 33 A of water (Prevention and Control of Pollution) Act, 1974, 31 A of Air (Prevention and Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016.

Ref: - Your letter no. ROP/MPCB/PD/Legal/2401160001.

Dear Sir,

We are **M/s. Kolte Patil I-VEN Township (Pune) Ltd.**, Village Jambe, Dist. Pune, Maharashtra.

We are in due receipt of the above-mentioned letter issued by the Regional Officer, Maharashtra Pollution Control Board, Pune, Maharashtra, and have noted the contents with the due seriousness that it deserves.

At the outset we wish to submit that, we are very law-abiding people and have the policy to obey the laws of the land and especially environmental statues, with letter and spirit.

Herewith we are submitting pointwise clarification

1. We have obtained the (Consent no. Formatl.0/CAC-CELL/UAN No.0000114614/CR-2202000235), which expired on 31/03/2022. We will apply for renewal of consent to operate within a few days .
2. We are operating STP regularly.
3. We are not disposing of any type of effluent outside the premises, treated effluent used for gardening and flushing purposes.
4. The analysis result of the STP outlet is within the limit as per the consent (Analysis report enclosed herewith).

This is for your information.

Thanking You,

For, Kolte Patil Integrated Townships Limited
(Formerly known as Kolte Patil I-VEN Township (Pune) Ltd)


Authorized Signatory



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, PUNE**

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Pollution Control Board, Jog Center, 3rd
Floor, Mumbai Pune Road,
Wakdevadi, Pune- 411 003

NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/RL-Pune/JVS/23-24/10/274	Date: 31/10/2023 03:59 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0052759		
Name & Address of the Industry	Kolte Patil I-Ven Township (Pune)Ltd O21 Building and construction project more than 20,000 sq. m built up area		
Sampling Location :	STP (STP Outlet (Sector R-1))		
Lab code :	MPCB/RL-Pune/JVS/23-24/1377		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Pune II (Shri Sandeep Manohar Motegaonkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Pune II (Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)	Seal No. :	314
Date of Sample Collection.(dd/mm/yyyy) :	06/10/2023 04:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	11/10/2023 05:43 PM
Analysis start Date (dd/mm/yyyy). :	11/10/2023 06:12 PM	Analysis end Date (dd/mm/yyyy). :	29/10/2023 10:04 AM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	7.4		
2	Suspended Solids (SS)	8.0	mg/l	
3	Ammonical Nitrogen	2.27	mg/l	
4	Biochemical Oxygen Demand (BOD)	7.0	mg/l	
5	Chemical Oxygen Demand (COD)	28.0	mg/l	

Sr.No	Parameter	Results	Unit	Method Adopted
6	Nitrate Nitrogen	0.39	mg/l	

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr P D Khadkikar

Results Approved by: Dr P D Khadkikar

Results Reviewed by: Dr P D Khadkikar

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Note :

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5. MU values will be reported on request.

Dr P D Khadkikar
Scientific Officer,
I/c Regional Laboratory,
Pune,

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Floor, Mumbai Pune Road,
Wakdevadi, Pune- 411 003

NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/RL-Pune/JVS/23-24/10/275	Date: 31/10/2023 03:59 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0052760		
Name & Address of the Industry	Kolte Patil I-Ven Township (Pune)Ltd O21 Building and construction project more than 20,000 sq. m built up area		
Sampling Location :	STP (STP Outlet (Sector R-2))		
Lab code :	MPCB/RL-Pune/JVS/23-24/1370		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Pune II (Shri Sandeep Manohar Motegaonkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Pune II (Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)	Seal No. :	314
Date of Sample Collection.(dd/mm/yyyy) :	06/10/2023 04:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	11/10/2023 05:40 PM
Analysis start Date (dd/mm/yyyy). :	11/10/2023 06:12 PM	Analysis end Date (dd/mm/yyyy). :	29/10/2023 10:04 AM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	7.5		-
2	Suspended Solids (SS)	9.0	mg/l	-
3	Ammonical Nitrogen	1.66	mg/l	-
4	Biochemical Oxygen Demand (BOD)	7.0	mg/l	-
5	Chemical Oxygen Demand (COD)	36.0	mg/l	-

Sr.No	Parameter	Results	Unit	Method Adopted
6	Nitrate Nitrogen	0.21	mg/l	-

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr P D Khadkikar

Results Approved by: Dr P D Khadkikar

Results Reviewed by: Dr P D Khadkikar

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Note :

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Dr P D Khadkikar
Scientific Officer,
I/c Regional Laboratory,
Pune,

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Wakdevadi, Pune- 411 003

NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/RL-Pune/JVS/23-24/10/276	Date: 31/10/2023 03:59 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0052761		
Name & Address of the Industry	Kolte Patil I-Ven Township (Pune)Ltd O21 Building and construction project more than 20,000 sq. m built up area		
Sampling Location :	STP (STP Outlet (Sector R-3))		
Lab code :	MPCB/RL-Pune/JVS/23-24/1371		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Pune II (Shri Sandeep Manohar Motegaonkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Pune II (Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)	Seal No. :	314
Date of Sample Collection.(dd/mm/yyyy) :	06/10/2023 04:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	11/10/2023 05:40 PM
Analysis start Date (dd/mm/yyyy). :	11/10/2023 06:12 PM	Analysis end Date (dd/mm/yyyy). :	29/10/2023 10:04 AM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	7.4		-
2	Suspended Solids (SS)	10.0	mg/l	-
3	Ammonical Nitrogen	1.95	mg/l	-
4	Biochemical Oxygen Demand (BOD)	9.0	mg/l	-
5	Chemical Oxygen Demand (COD)	48.0	mg/l	-

Sr.No	Parameter	Results	Unit	Method Adopted
6	Nitrate Nitrogen	0.28	mg/l	-

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr P D Khadkikar

Results Approved by: Dr P D Khadkikar

Results Reviewed by: Dr P D Khadkikar

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Note :

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Dr P D Khadkikar
Scientific Officer,
I/c Regional Laboratory,
Pune,

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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/RL-Pune/JVS/23-24/10/277	Date: 31/10/2023 03:59 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0052762		
Name & Address of the Industry	Kolte Patil I-Ven Township (Pune)Ltd O21 Building and construction project more than 20,000 sq. m built up area		
Sampling Location :	STP (STP Outlet (Sector R-4))		
Lab code :	MPCB/RL-Pune/JVS/23-24/1374		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Pune II (Shri Sandeep Manohar Motegaonkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Pune II (Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)	Seal No. :	314
Date of Sample Collection.(dd/mm/yyyy) :	06/10/2023 04:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	11/10/2023 05:42 PM
Analysis start Date (dd/mm/yyyy). :	11/10/2023 06:12 PM	Analysis end Date (dd/mm/yyyy). :	29/10/2023 10:04 AM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	7.4		-
2	Suspended Solids (SS)	10.0	mg/l	-
3	Ammonical Nitrogen	4.34	mg/l	-
4	Biochemical Oxygen Demand (BOD)	8.0	mg/l	-
5	Chemical Oxygen Demand (COD)	40.0	mg/l	-

Sr.No	Parameter	Results	Unit	Method Adopted
6	Nitrate Nitrogen	0.72	mg/l	-

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr P D Khadkikar

Results Approved by: Dr P D Khadkikar

Results Reviewed by: Dr P D Khadkikar

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Note :

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Scientific Officer,
I/c Regional Laboratory,
Pune,

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Wakdevadi, Pune- 411 003

NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/RL-Pune/JVS/23-24/10/278	Date: 31/10/2023 03:59 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0052763		
Name & Address of the Industry	Kolte Patil I-Ven Township (Pune)Ltd O21 Building and construction project more than 20,000 sq. m built up area		
Sampling Location :	STP (STP Outlet (Sector R-6))		
Lab code :	MPCB/RL-Pune/JVS/23-24/1375		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Pune II (Shri Sandeep Manohar Motegaonkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Pune II (Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)	Seal No. :	314
Date of Sample Collection.(dd/mm/yyyy) :	06/10/2023 04:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	11/10/2023 05:42 PM
Analysis start Date (dd/mm/yyyy). :	11/10/2023 06:12 PM	Analysis end Date (dd/mm/yyyy). :	29/10/2023 10:04 AM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	7.3		-
2	Suspended Solids (SS)	10.0	mg/l	-
3	Ammonical Nitrogen	3.66	mg/l	-
4	Biochemical Oxygen Demand (BOD)	8.4	mg/l	-
5	Chemical Oxygen Demand (COD)	40.0	mg/l	-

Sr.No	Parameter	Results	Unit	Method Adopted
6	Nitrate Nitrogen	0.59	mg/l	-

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr P D Khadkikar

Results Approved by: Dr P D Khadkikar

Results Reviewed by: Dr P D Khadkikar

This is an Electronically generated report does not require signature

Note :

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
3. Customer complaint register is available at laboratory.
4. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
5. MU values will be reported on request.

Dr P D Khadkikar
Scientific Officer,
I/c Regional Laboratory,
Pune,

End of The Report

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, PUNE**

Phone no. : 020-25811698
Visit us at : <http://mpcb.gov.in>
mail : sopunelab@mpcb.gov.in



Regional Laboratory, Pune, Maharashtra
Pollution Control Board, Jog Center, 3rd
Floor, Mumbai Pune Road,
Wakdevadi, Pune- 411 003

NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/RL-Pune/JVS/23-24/10/279	Date: 31/10/2023 03:59 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0052764		
Name & Address of the Industry	Kolte Patil I-Ven Township (Pune)Ltd O21 Building and construction project more than 20,000 sq. m built up area		
Sampling Location :	STP (STP Outlet (Sector R-7))		
Lab code :	MPCB/RL-Pune/JVS/23-24/1376		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Pune II (Shri Sandeep Manohar Motegaonkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Pune II (Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)	Seal No. :	314
Date of Sample Collection.(dd/mm/yyyy) :	06/10/2023 04:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	11/10/2023 05:43 PM
Analysis start Date (dd/mm/yyyy). :	11/10/2023 06:12 PM	Analysis end Date (dd/mm/yyyy). :	29/10/2023 10:04 AM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	7.1		-
2	Suspended Solids (SS)	9.0	mg/l	-
3	Ammonical Nitrogen	2.61	mg/l	-
4	Biochemical Oxygen Demand (BOD)	9.0	mg/l	-
5	Chemical Oxygen Demand (COD)	44.0	mg/l	-

Sr.No	Parameter	Results	Unit	Method Adopted
6	Nitrate Nitrogen	0.34	mg/l	-

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr P D Khadkikar

Results Approved by: Dr P D Khadkikar

Results Reviewed by: Dr P D Khadkikar

This is an Electronically generated report does not require signature

Note :

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Dr P D Khadkikar
Scientific Officer,
I/c Regional Laboratory,
Pune,

End of The Report

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, PUNE**

Phone no. : 020-25811698
Visit us at : <http://mpcb.gov.in>
mail : sopunelab@mpcb.gov.in



Regional Laboratory, Pune, Maharashtra
Pollution Control Board, Jog Center, 3rd
Floor, Mumbai Pune Road,
Wakdevadi, Pune- 411 003

NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/RL-Pune/JVS/23-24/10/281	Date: 31/10/2023 03:59 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0052766		
Name & Address of the Industry	Kolte Patil I-Ven Township (Pune)Ltd O21 Building and construction project more than 20,000 sq. m built up area		
Sampling Location :	STP (STP Outlet (Sector R-9))		
Lab code :	MPCB/RL-Pune/JVS/23-24/1372		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Pune II (Shri Sandeep Manohar Motegaonkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Pune II (Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)	Seal No. :	314
Date of Sample Collection.(dd/mm/yyyy) :	06/10/2023 04:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	11/10/2023 05:40 PM
Analysis start Date (dd/mm/yyyy). :	11/10/2023 06:12 PM	Analysis end Date (dd/mm/yyyy). :	29/10/2023 10:04 AM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	7.4		-
2	Suspended Solids (SS)	8.0	mg/l	-
3	Ammonical Nitrogen	4.26	mg/l	-
4	Biochemical Oxygen Demand (BOD)	7.4	mg/l	-
5	Chemical Oxygen Demand (COD)	32.0	mg/l	-

Sr.No	Parameter	Results	Unit	Method Adopted
6	Nitrate Nitrogen	1.93	mg/l	-

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr P D Khadkikar

Results Approved by: Dr P D Khadkikar

Results Reviewed by: Dr P D Khadkikar

This is an Electronically generated report does not require signature

Note :

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4. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
5. MU values will be reported on request.

Dr P D Khadkikar
Scientific Officer,
I/c Regional Laboratory,
Pune,

End of The Report

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, PUNE**

Phone no. : 020-25811698
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mail : sopunelab@mpcb.gov.in



Regional Laboratory, Pune, Maharashtra
Pollution Control Board, Jog Center, 3rd
Floor, Mumbai Pune Road,
Wakdevadi, Pune- 411 003

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Pune/JVS/23-24/10/280

Date: 31/10/2023 03:59 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0052765		
Name & Address of the Industry	Kolte Patil I-Ven Township (Pune)Ltd O21 Building and construction project more than 20,000 sq. m built up area		
Sampling Location :	STP (STP Outlet (Sector R-16))		
Lab code :	MPCB/RL-Pune/JVS/23-24/1373		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Pune II (Shri Sandeep Manohar Motegaonkar)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Pune II (Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)	Seal No. :	314
Date of Sample Collection.(dd/mm/yyyy) :	06/10/2023 04:15 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	11/10/2023 05:41 PM
Analysis start Date (dd/mm/yyyy). :	11/10/2023 06:12 PM	Analysis end Date (dd/mm/yyyy). :	29/10/2023 10:04 AM

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted
1	pH	7.8		-
2	Suspended Solids (SS)	10.0	mg/l	-
3	Ammonical Nitrogen	0.36	mg/l	-
4	Biochemical Oxygen Demand (BOD)	6.4	mg/l	-
5	Chemical Oxygen Demand (COD)	24.0	mg/l	-

Sr.No	Parameter	Results	Unit	Method Adopted
6	Nitrate Nitrogen	0.11	mg/l	-

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr P D Khadkikar

Results Approved by: Dr P D Khadkikar

Results Reviewed by: Dr P D Khadkikar

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Note :

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Dr P D Khadkikar
Scientific Officer,
I/c Regional Laboratory,
Pune,

End of The Report





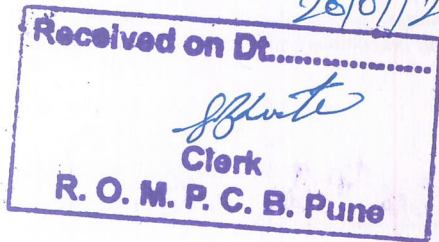
Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Bank Guarantee

BG UAN NUMBER:	MPCB-BG-0000117504						
Industry Unit:	Kolte Patil Developers Limited (Formerly Known as Kolte Patil I-Ven Township (Pune) Ltd.	Industry Name:	Life Republic	Industry Address:	2nd floor, City point, Dhole Patil Road, Pune		
RO Region:	RO-Pune	SRO Region:	SRO-Pune II	BG Obtained for:	DIRECTION	BG for:	Conditional Direction
Direction No:	ROP/MPCB/ID/250919001	Direction:	19-09-2025				
Conditions:	Towards ensure compliance of the conditional direction.	Compliance period:	01-04-2026	BG No:	16360100024954	Amount:	1000000.00
Bank:	Axis Bank	BG submission Date:	17-01-2026	BG expiry Date:	01-04-2026		

Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.





AXIS BANK LIMITED



AXIS11691199
Bank Guarantee No 16360100024954 Dated 17-01-2026/1636

AXIS BANK LIMITED
CBB PUNE

214- 215 CITY MALL, 2ND FLOOR PLOT NO 1, S.NO 132 PUNE-411007

Ref.No: 16360100024954
Date: 17-01-2026

To,
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICER JOG CENTRE,
3RD FLOOR, MUMBAI PUNE ROAD
WAKDEWADI PUNE 411003 - 411003

Dear Madam/Sirs,

BG No. : 16360100024954
Date of Issue : 17-01-2026
Amount of BG : INR 10,00,000.00 (INDIAN RUPEES TEN LAKH ONLY)
Expiry Date : 01-04-2026
Claim Expiry Date : 01-04-2026

Name and Address of the Applicant : MS. KOLTE PATIL DEVELOPERS LIMITED 8TH FLOOR, CITY BAY, CTS NO. 14 P 17 BOAT CLUB ROADBOAT CLUB ROAD- 411001

We forward herewith the above Inland Bank Guarantee in original issued by us in your favour.

1. The above Guarantee is issued subject to the condition that the Bank's liability is restricted to the amount mentioned above and in the said Guarantee. Our Guarantee shall remain in force till the expiry date. Unless a demand or claim under the guarantee is made on the Bank in writing and delivered to the bank on or before the Expiry date/Claim Expiry Date, the Bank shall be discharged from all liability under the said guarantee thereafter.

Please Note:

- The beneficiary in their own interest should,
 - Verify the BG text is printed on the Bank Serial numbered stationery and duly signed by two bank officials on each page.
 - Verify the genuineness of this guarantee from following office of the Bank in writing.

AXIS BANK LIMITED
BG Confirmation Desk, Wholesale Banking Operations 5th floor, Gigaplex, Building No 1,
Plot No I.T.5, MIDC, Airoli Knowledge Park, Airoli, Navi Mumbai 400708

- BG confirmation can also be sought by sending email to ibg.confirmation@axisbank.com.
- The Claim demand in Original /SFMS/ SWIFT under this Bank Guarantee is to be submitted at the address mentioned in this Bank Guarantee and additionally an email be sent on axisbg.invocations@axisbank.com

FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY

Name:

SS No.



FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY

Name:

SS No.

Aniket Bandal
Senior Manager
S.S. No. 31921

Encl: Bank Guarantee Number 16360100024954

Prakash Dalngade
Asst. Vice President
SS No. 20960



महाराष्ट्र MAHARASHTRA

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EL 425848



AXIS11691199

This Non-Judicial Stamp paper forms part and parcel of this Bank Guarantee no. 16360100024954 dt 17-01-2026 issued in favour of MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICER JOG CENTRE, 3RD FLOOR, MUMBAI PUNE ROAD WAKDEWADI PUNE 411003

For AXIS BANK LTD.

Authorised Signatory

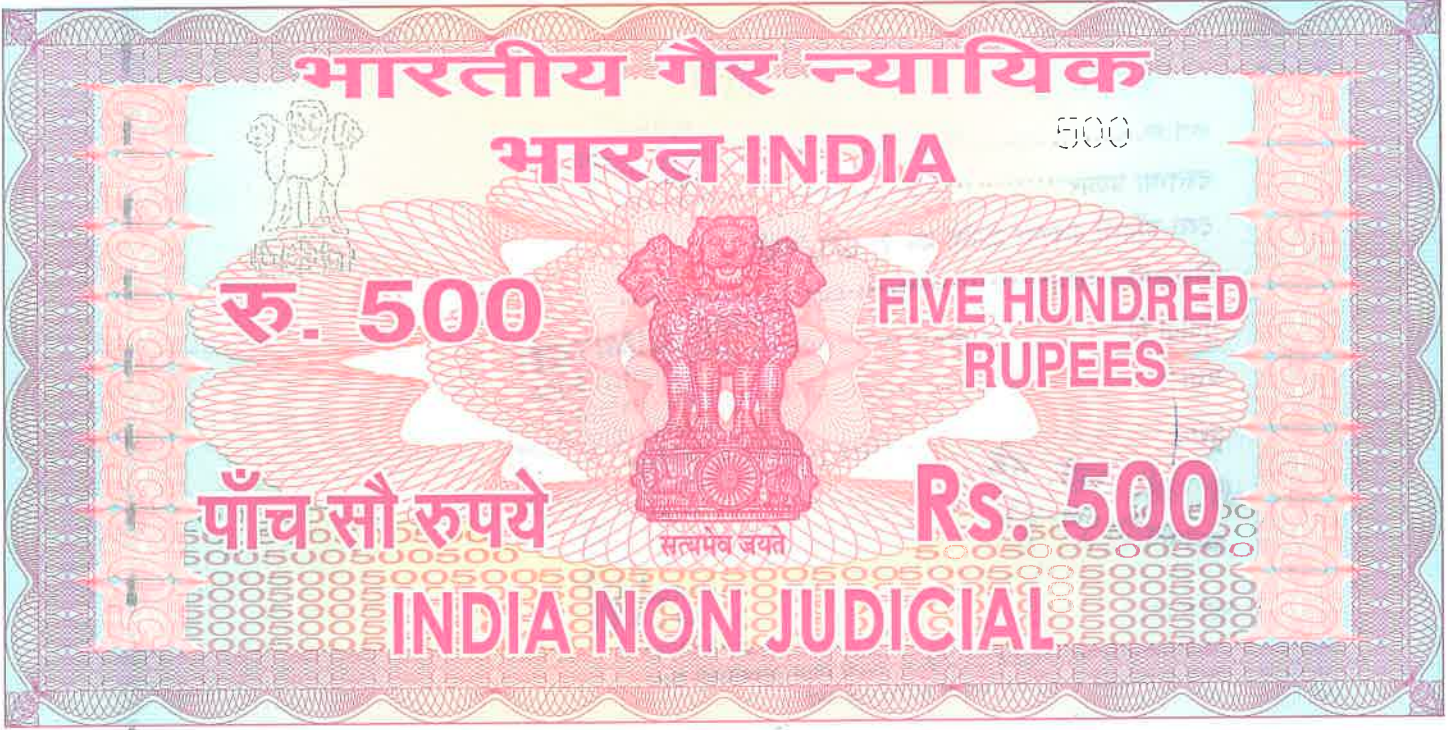
Prakash Daingade
Asst. Vice President
SS No. 20980



For AXIS BANK LTD.

Authorised Signatory

Aniket Bandal
Senior Manager
S.S. No. 31921



महाराष्ट्र MAHARASHTRA

● 2025 ●

EL 425849

AXIS11691199

This Non-Judicial Stamp paper forms part and parcel of this Bank Guarantee no. 16360100024954 dt 17-01-2026 issued in favour of MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICER JOG CENTRE, 3RD FLOOR, MUMBAI PUNE ROAD WAKDEWADI PUNE 411003



For AXIS BANK LTD.

Authorised Signatory

Prakash Dalngade
Asst. Vice President
SS No. 20960



For AXIS BANK LTD.

Authorised Signatory

Aniket Bandal
Senior Manager
S.S. No. 31921



AXIS11691199
Bank Guarantee No 16360100024954 Dated 17-01-2026/1636

BANK GUARANTEE

TO,
Maharashtra Pollution Control Board,
Regional Officer, Jog Center, 3rd Floor,
Mumbai Pune Road, Wakadewadi,
Pune 411003

BG No.: 16360100024954
BG Amount: Rs.10,00,000 (Rupees Ten lakhs only)
BG Expiry Date: 01.04.2026
BG Claim Expiry Date: 01.04.2026

1. In Consideration of the Regional Officer Maharashtra Pollution Control Board, Regional Officer, Jog Center, 3rd Floor, Mumbai Pune Road, Wakadewadi, Pune 411003 (Hereinafter referred to as MPCB/ Board) having agreed to grant M/s. Kolte Patil Develops Limited (hereinafter referred to as the company/unit) time for the due compliance of consent conditions/directions for providing adequate and satisfactory pollution control devices as suggested/stipulated vide letter bearing No. ROP/MPCB/ID/250919001 Dated 19.09.2025 and as required under the provisions of Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of Pollution) Act 1974 (6 of 1974) and / or Environment (Protection) Act 1986 on production of a Bank Guarantee for Rs. 10, 00,000 (Rupees Ten lakhs only) we Axis Bank Limited, a company incorporated under the Companies Act, 1956 and carrying on the business of Banking under the banking regulation act, 1949 and having its registered office at Axis Bank Limited, Trishul, Opposite Samartheswar Temple, Law Garden, Ellis Bridge Ahmedabad - 380006, Gujarat and branch office at AXIS BANK LIMITED 214- 215 CITY MALL, 2ND FLOOR, PLOT NO 1, S.NO 132, GANESH KHIND ROAD (UNIVERSITY ROAD), PUNE- 411007 (hereinafter referred to as the Bank) at the request of said M /s. Kolte Patil Developers Limited do hereby undertake to pay to the Board an amount not exceeding Rs. 10,00,000 (Rupees Ten lakhs only) against any noncompliance of consent conditions/directions or damages etc. caused to the Environment by reason of any breach of provisions of said Acts, Notices, letter, instructions etc. by the said company/unit/local body.

2. We Axis Bank Ltd do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand from the Board that the amount claimed is due for the reason of non-fulfillment of undertaking. Non-Compliance of directions/notices/letters/instructions/issued by the Board/violation of provisions of any of the provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However, our liability under this Guarantee shall be restricted to an amount not exceeding Rs. 10,00,000 (Rupees Ten lakhs only)

3. We undertake to pay to the Board any money so demanded notwithstanding any dispute or disputes raised by the said company/unit in any suit or proceedings pending before any court or Tribunal or Board against the Board relating thereto, our liability under this present being absolute and in equivocal.

4. The payment so made by us under this agreement shall be valid discharge of our liability and company/unit shall have no claim against us in making such payment.



For AXIS BANK LTD.

Authorised Signatory

Prakash Daingade

Asst. Vice President
SS No. 20960 Page 3 of 4

For AXIS BANK LTD.

Authorised Signatory

Aniket Bandal
Senior Manager
S.S. No. 31921



AXIS11691199

Bank Guarantee No 16360100024954 Dated 17-01-2026/1636

5. We Axis Bank Ltd further agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking/notice/letter etc. and that it shall continue to be enforceable till all the dues of Government/ Board under or by virtue of said undertaking/notice/letter etc. have been fully paid and it has claimed satisfied or discharged or till Government /Board certified that the terms conditions of the Directions/Undertaking /Notice/letter/any provisions of relevant law have been fully and properly carried out and complied by the said company /unit and accordingly discharges this guarantee. Unless the demand or a claim under this guarantees is made on us in writing on or before **Date 01/04/2026**. We shall be discharged from all liability under this guarantee thereafter.
6. We Axis Bank Ltd further agree with the Board that the Board shall have the fullest liberty without our consent and notice/letter etc. or to extend time of compliance by the said company/unit from time to time or to postpone for any time or from time to time any of the powers exercisable by the Board against the said company/unit and to forbear or enforce any of the terms and conditions relating to the said undertaking/notice/letter etc. and we shall not be relieved from our liability by reason of any such variation, or extension being granted to the said company/unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the company/unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provisions have effect of so relieving us.
7. This Guarantee will not be discharged due to the change in the constitution of the Bank or the company/Unit.
8. We Axis Bank Ltd (indicate the name of Bank) under take not to revoke this guarantee during its currency except with the previous consent of the Board in writing.
9. Notwithstanding what has been stated above our liability under this guarantee is restricted to **Rs. 10,00,000 (Rupees Ten lakhs only)** our guarantee shall remain in force until **01/04/2026**.
10. Unless a demand or claim under this guarantee is made on in writing on or before the **DATE 01 /04/2026** all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.

DATE: 17.01.2026

PLACE: PUNE

For AXIS BANK LTD.

Authorised Signatory

Prakash Daingade
Asst. Vice President
SS No. 20960



For AXIS BANK LTD.

Authorised Signatory

Aniket Bandal
Senior Manager
S.S. No. 31921

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

ROP/ MPCB/ID/ 2509190001

Date : 19/09/2025

To,
M/s. Kolte-Patil I-Ven Township (Pune) Ltd.
102 (P) & Others, Village- Jambe & Marunji, Tal. Mulshi,
Dist. Pune.

- Sub: Conditional Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.
- Ref: 1) Board's Proposed Directions vide no. MPCB/ROP/PD/2401160001, Dtd. 16/01/2024.
2) Legal Action Proposal submitted by the Sub Regional Officer, Pune-I vide no. MPCB-LEGAL-ACTIONS- 151223013.
3) Present status Submitted by the Sub Regional Officer, Pune-II w.r.t. Personal hearing scheduled on 15/4/2025

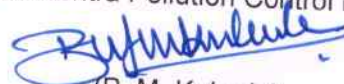
With reference to Proposed Directions and directions from the Board's competent as well as considering present status report of SRO Pune-II hereby issued the following conditional directions,

- 1) You shall obtain renewal of consent to operate for society as per dtd. 02/01/2024 & 21/04/2025.
- 2) You shall carry out the O & M of the existing STP having capacity – 730 CMD so as to achieve the consented standards.
- 3) You shall carry out the feasibility and adequacy of existing Sewage Treatment Plant (730 CMD) from Reputed Institute as the chamber of the STP inlet found overflowing during visit in the parking area and Bar screen is found choked due to inadequate capacity within 30 days. And take necessary precautions / steps towards improvement as per the outcome of the aforesaid report immediately.
- 4) You shall take necessary precautions to avoid the smell nuisance surrounding the STP.
- 5) You shall not discharge and lift untreated / treated sewage through the tanker outside the project.
- 6) You shall not use the sub-standard effluent for secondary purposes like flushing, gardening etc. You shall reuse / recycle the treated effluent after confirming the discharging standards as per the consent.
- 7) You shall submit the status of the Bank Guarantee submission as per the latest consent conditions.
- 8) You shall submit the fresh bank guarantee of Rs. 10,00,000/- (Ten Lakh Only) in favor of Regional Officer, MPCB, Pune within 15 days towards ensure the compliance of the above directions.
- 9) You shall submit the compliance report of the proposed directions issued vide letter dtd. 28/4/2025.

You shall submit/ the respond / compliance report with timeline on the above directions within 03 days. In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under provisions of the Water (P. & C. P.) Act, 1974 and the Air (P. & C. P.) Act, 1981, which may please be noted.



For and on behalf of
Maharashtra Pollution Control Board


(B. M. Kukade)
Regional Officer, Pune

Copy submitted to:-

1. Joint Director (APC), MPCB, Mumbai.
2. Law Officer, Law and Policy Division, MPCB, Mumbai.

Date: - 22/09/2025

To,
The Regional Officer,
Maharashtra Pollution Control Board,
Pune - II.

Sub: - Reply to your letter- Conditional directions

Ref: - 1). Your letter no. ROP/MPCB/ID/2509190001, dated 19/09/2025

Dear Sir,

We are M/s. Kolte Patil I-Ven Township (Pune) Ltd. "Life Republic" situated at S. No. 102 (P), & others, Mouze Jambe, Nere & Marunji, Tal. Mulshi, Dist. - Pune. **acknowledge the receipt of the conditional directions issued by your esteemed office as per the above reference.**

We would like to state that we are committed to following all environmental regulations in letter and spirit, and we take the directives from the Maharashtra Pollution Control Board (MPCB) with utmost seriousness.

Please find below our pointwise compliance/clarifications to the observations raised:

Sr. No.	Observations	Compliance
1.	You shall obtain renewal of consent to operate for society as per dtd. 02/01/2024 & 21/04/2025.	Part C to O is valid and We are in the process of obtaining the renewal of consent to operate and will ensure submission of same. Copy of C to O is attached
2.	You shall carry out the O & M of the existing STP having capacity – 730 CMD so as to achieve the consented standards.	We have installed a 750 CMD STP and are operating and maintaining it regularly to meet consented standards.
3.	You shall carry out the feasibility and adequacy of existing Sewage treatment plant (730 CMD) form Reputed institute as the chamber of the STP inlet found overflowing during visit in the parking Area and Bar screen is found choked due to inadequate capacity within 30 days. And take necessary precaution/Steps towards improvement as per the outcome of the aforesaid report immediately.	We have already of engaging a agency to study feasibility and adequacy assessment of the STP. The report of the same is attached.

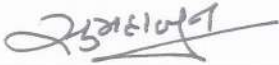
23/09/25
Regional Office
M. P. C. Board,
Jog Center 3 rd Floor,
Wakadewadi, Pune-Mumbai Road
Pune - 411003

4.	You shall take necessary precautions to avoid the smell nuisance surrounding the STP.	We are conducting regular operation and maintenance of the STP and are taking all necessary precautions to prevent odor issues.
5.	You shall not discharge and lift untreated/treated sewage through the tanker outside the project.	We confirm that no sewage is discharged or transported outside the premises. Treated effluent is used for gardening and flushing purposes within the project only.
6.	You shall not use the sub-standard effluent for secondary purposes like flushing, gardening etc. you shall reuse/recycle the treated effluent after confirming the discharging standards as per the consent.	We ensure that only treated effluent meeting discharge standards is used for flushing and gardening, post-confirmation of its quality.
7.	You shall submit the status of the Bank Guarantee submission as per the latest consent conditions.	We have already submitted the BG of 10 L as per the Consent Conditions
8.	You shall submit the fresh bank guarantee of Rs. 10,00,000/- (Ten Lakh Only) in favor of Regional Officer, MPCB, Pune within 15 days towards ensure the compliance of the above directions.	We have already submitted the BG of 10 L as per the Consent Conditions. Copy of BG is attached
9.	You shall submit the compliance report of the proposed directions issued vide letter dtd. 28/04/2025.	Requesting you to reshare the Letter since we have not received the letter

Thanking You

Yours Faithfully

For, Kolte Patil Integrated Townships Ltd.



Authorized Signatory

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CAC-CELL/UAN No.0000177085/CO/2403001752

Date: 18/03/2024

To,
 Kolte-Patil I-Ven Township (Pune) Ltd.,
 S. No, 74 & New 86, Village. Jambhe
 Marunji, Nere, Tal. Mulshi, Dist. Pune.



Sub: Grant of 1st Consent to Operate (Part-IX) for Sector- R-7-E & G building in the "Life Republic" Integrated Township project under Red/LSI Category.

- Ref:**
1. Environmental Clearance for proposed enhancement / expansion of Construction project "Life Republic" accorded by MoEF & CC, Gol vide letter F. No. 21-75/2020-IA-III, Gol, MoEF & CC (IA.III Section) dtd. 13/01/2021.
 2. Consent to Establish for proposed enhancement / expansion of Township project "Life Republic" accorded by the Board vide Format 1.0/CAC-CELL/UAN No. 0000104747/CE-2106000617 dtd. 14/06/2021.
 3. Environmental Clearance for Expansion of Integrated Township project 'Life Republic' vide letter SIA/MH/MIS/71039/2021 dtd. 18/06/2022.
 4. Minutes of Consent Appraisal Committee meeting held on 05/03/2024.

Your application NO. MPCB-CONSENT-0000177085

For: Grant of 1st Consent to Operate (Part-IX) under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The 1st Consent to Operate (Part-IX) is granted up to 30/11/2026.**
2. **The capital investment of the project is Rs.139.63 Cr. (As per C.A Certificate submitted by industry).**
3. **The 1st Consent to Operate (Part-IX) is valid for Sector- R-7-E & G building in the "Life Republic" Integrated Township project named as Kolte-Patil I-Ven Township (Pune) Ltd., S. No, 74 & New 86, Village. Jambhe Marunji, Nere, Tal. Mulshi, Dist. Pune on Total Plot Area of 15,81,344.18 SqMtrs for Construction BUA of 39,023.54 SqMtrs out of Total Construction BUA of 25,00,000 SqMtrs as per EC granted dated 18/06/2022 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	EC - dtd. 06/09/2007	2225795.00	15838082.00
2	C to E - dtd. 20/11/2015	2225795.00	15838082.00
3	C to R - dtd. 13/03/2020	1628405.50	187665.95

4	C to R - dtd. 23/02/2021	2225795.00	426423.56
5	C to E - dtd. 14/06/2021	1581344.18	1890091.83
6	Revalidation of EC - dtd. 16/12/2014	2225795.00	15838082.00
7	Amended EC - dtd. 24/01/2020	1628405.50	1450972.52
8	EC for Exp - dtd. 13/01/2021	1581344.18	1890091.83
9	EC for Exp - dtd. 18/06/2022	1581344.18	2500000.00

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	Nil	Nil
2.	Domestic effluent	221.76	As per Schedule - I	The treated sewage shall be 60% recycled for secondary purposes and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set of 125 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable Waste	528 Kg/Day	OWC followed by composting facility.	Used as Manure.
2	Non-Biodegradable Waste	352 Kg/Day	Segregation	Handed over to Auth. vendor.
3	STP Sludge	50 Kg/Day	Dewatering	Used as Manure.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	50	Ltr/A	Recycle	Handed over to Auth. reprocessor.

- The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- PP shall operate STP scientifically to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit including disinfection facility to the treated sewage.
- The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

12. PP shall properly operate organic waste digester along with composting facility/bio-digester (biogas) for the treatment of wet garbage.
13. PP shall make provision of charging ports for electric vehicles at least 30% of total available parking slots.
14. PP shall extend the existing BG of Rs. 25 Lacs towards O & M of Pollution Control Systems and compliance of Consent conditions.



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Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-03-19 22:40:32 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	622029.94	MPCB-DR-21213	08/09/2023	RTGS

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **750 CMD for treatment of domestic effluent of 221.76 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	246.40
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-**

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set of 125 kVA	Acoustic Enclosure	2.24	HSD 26 Ltr/Hr	1	Other	12.48 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	1st Consent to Operate (Part-IX)	Rs. 25 Lacs	Extension of existing BG	Towards O & M of Pollution Control Systems and Compliance of Consent conditions.	Monthly	31/05/2027

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

- The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- Conditions for D.G. Set
 - Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.

REPORT
ON
SEWAGE TREATMENT
PLANT
750.00 CUM/DAY

AT
SECTOR : R7
KOLTE- PATIL INTEGRATED
TOWNSHIPS LTD.

Survey No74, Marunji-Hinjewadi-Marunji-Kasarsai Road
Pune, India-411 057

Prepared By

Aseem Urja

Girija 5, Sitabaug Colony, Vitthalwadi Road
Pune-411 030

Phone Nos. 020 24330749/02024324859



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ASSEM URUM
PUNJAB
Jagbir Singh

1.0 INTRODUCTION

M/s K P D L are developing a Township in village Jambe Tal: Mulshi, Dist: Pune. It is situated at a distance of about 30 Kms from Pune City and is in the vicinity of Hinjawadi I.T. Park area. The total area of the township is 421 Acres, but is to be developed phase wise.

Government of India, Ministry of Environment and Forest (I.A. Division) has accorded approval to the project vide its No. 21-111/2007-1A.III dated 06.09.2007 (Annexure 1). While preparing the water supply project, recommendations in this approval are followed with. The source of water supply for the project is Pawana River. Jalsampada Department of Government of Maharashtra has accorded permission to lift annually 1.314 MCM (Gross) water from Pawana River vide its orders dated 25.10.2007 (Annexure 2)

Total Project will be a combination of (a) Residential (b) Commercial (c) Town halls (d) Urban Park e) School (f) Landscape consisting of parks, Holding ponds, Lakes etc. The residential area will further be divided into villas, bungalows, row houses, EWS flats and Residential Towers.

Basic Concept for Residential Projects considered as under

a) Population

SR.NO	RESIDENCE TYPE	UNIT	NO. PERSONS	OF
1.	Bungalows	No. of Persons / Bungalow	7.00	
2.	For Flats	No. of Persons / Flat	NO. PERSONS	OF
2.1	2 BHK	No. of Persons / Flat	5.00	
2.2	3 BHK	No. of Persons / Flat	5.00	

As per general design practice Water supply considering 135 Liters per capita per day.

As discussed earlier existing township construction is done phase wise.

As per government rules and regulations Kolte Patil Developers Ltd completed all statutory requirements including Environmental Clearance (EC) from state government and consent to Establish from Maharashtra Pollution Control Board(MPCB)

In existing township, Five buildings of R7 Sector construction is completed in Phase-I and balance 2 Buildings construction is completed in II nd Phase. Considering Phase I & II R7 sector consist of total 7 Building having parking plus 22 floors consist of 8 flats per floor.

JOHN DUTTA
 PUNE
 KOLTE PATIL DEVELOPERS LTD

Existing & proposed Details of R7 sector is as under

Total No. of Buildings (Nos)	7.00
No. of Floors per Building (Nos)	Parking + 22
Total No. of Flats Per Floor	8.00
Total No. of Flats of R7 Sector	1232.00
No. of Persons per Flat	5.00
Total Population (Nos)	6160
Water Consumption: Liters per capita per day	135.00
Total Water Consumption (Liters/ Day)	8,31,600.00
Water Consumption in Cum/ Day	831.60
Sewage Generation in Cum/ Day (90% of water Consumption)	748.44
Existing Sewage Treatment Plant Capacity Cum/ day	750.00

Existing Sewage Treatment Plant having capacity 750.00 Cum/ Day

2.0 SCOPE OF SERVICES

- 2.1 Visit site and study existing facilities for Sewage Treatment Plant (S.T.P)
- 2.2 Analyze data maintained at site and evaluate performance of STP.
- 2.3 Compare existing data with respect to design data and determine whether plant is overloaded/under loaded and causes for the same.
- 2.4 Suggest remedial measures if any, for satisfactory operation of STP.
- 2.5 Conduct qualitative checking of various parameters with respect statutory requirements mainly existing site location 2.6 Recommend modifications, procedures etc, if any.
- 2.7 Prepare audit report covering all above aspects.



3.0 EXISTING SYSTEM

Existing Sewage Treatment Plant location was finalised during planning stage considering

1. Contour Levels.
2. Sector wise space allocation.
3. No. of buildings considered in the sector.
4. Space allocation for Common utilities.
5. External drainage network.
6. As per prevailing guidelines, Rules Regulations .

- Existing Sewage Treatment plant capacity is 750 Cum/ Day (375 Cum/ day x 2 Streams)

Existing sewage treatment plant erection and installation was also completed in phase wise.

Phase I Sewage Treatment Plant (375.00 Cum/ Day) commissioned in year Jan. 2016. Initially sewage Treatment Plant operated & maintained using team of a vendor who has completed design erection installation commissioning of system.

Prior to flat occupancy above 50% Phase –II electromechanical Units erection and Installation was completed and Phase II Plant was kept ready for commissioning.

Since 2017 both phases was in Operation. Since commissioning of sewage treatment plant KPDL deputed reputed vendors for operation of sewage treatment plant and monitored day to day operations.

Sewage treatment plant is having aerobic treatment: In presence of dissolved oxygen aerobic microorganisms decompose organic matter present in the sewage.

As per systems requirement KPDL completed preventive maintenance & timely routine maintenance of the system.

As add on system for existing Sewage Treatment Plant KPDL supplied and installed

- i) Acoustic Enclosures for Blowers.
- ii) Additional sludge pumps & Sludge dewatering system
- iii) Air exhaust system.



Raw & Treated Sewage Characteristics are as under

DESIGN PARAMETERS WITH INLET & OUTLET CHARACTERISTICS:

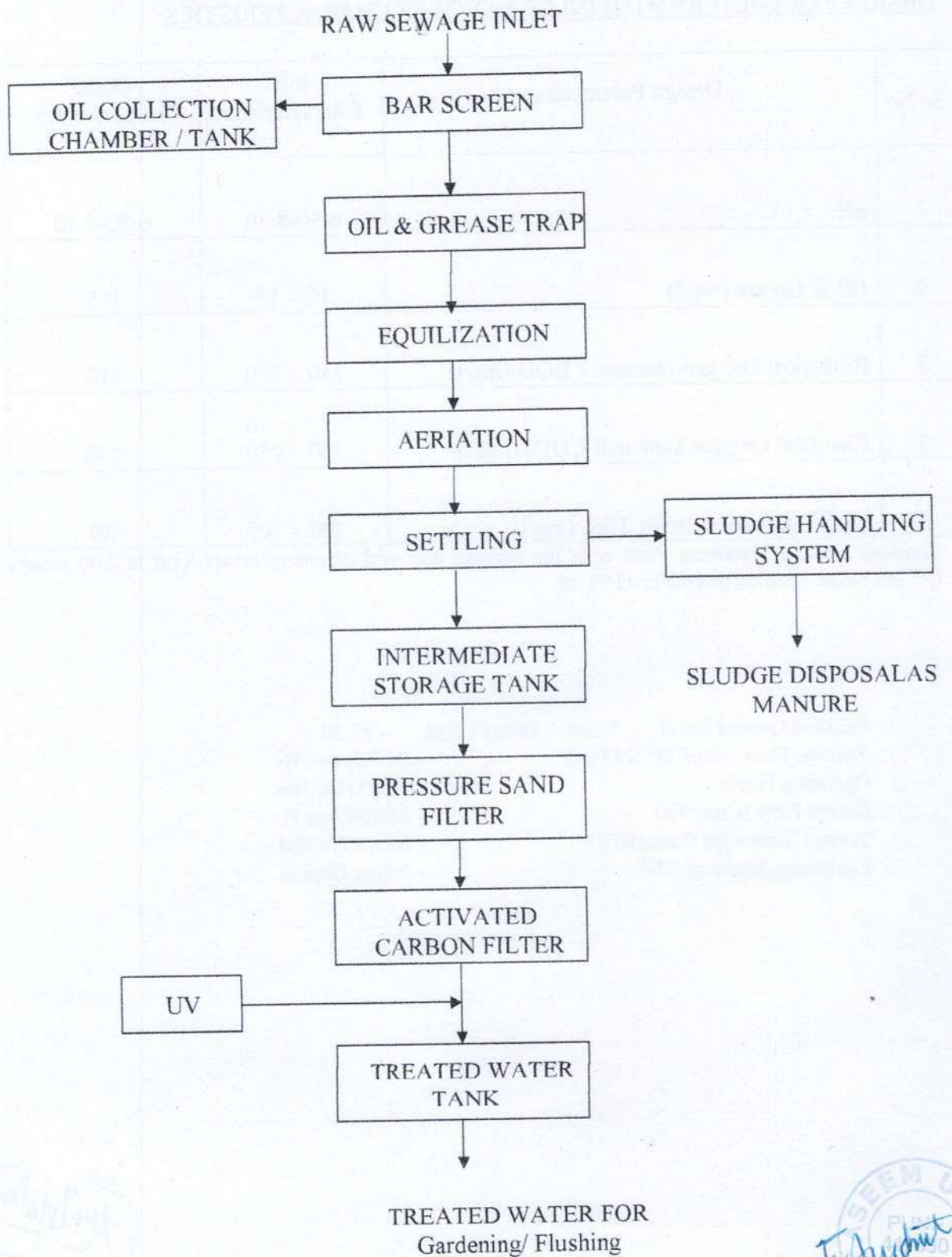
Sr No	Design Parameters	Inlet Characteristics	Outlet Characteristics
1	pH	6.50-8.50	6.50-8.50
2	Oil & Grease (mg/l)	10 – 15	< 5
3	Biological Oxygen Demand (BOD)(mg/l)	250 – 300	<10
4	Chemical Oxygen Demand(COD) (mg/l)	350 – 450	< 50
5	Total Suspended Solid(TSS) (mg/l)	200 – 300	<10

Existing Sewage Treatment Plant is in the parking area and incoming invert level is 2.00 meters (95.20) below finished ground level 97.20.

- Finished Ground Level - 97.20 Invert Level - 95.20
- Average Flow Cum/ Hr (24 Hrs) - 31.25 cum/ Hr
- Operating Hours - 20.00 Hrs/ Day
- Design Flow (Cum/ Hr) - 37.50 Cum/ Hr
- Sewage Treatment Plant (STP) - Below Ground
- Equipment Room of STP - Below Ground



Sewage Treatment Plant – Flow Diagram



3.0 EXISTING SEWAGE TREATMENT PLANT PROCESS – FLUIDIZED

AEROBIC BIOREACTOR (FAB)

The raw sewage generated from residential buildings will be collected in equalization tank after passing through screen chamber and oil and grease trap. Floating oil will be removed manually and collected in oil collection tank by gravity. In equalization tank there will be provision of aeration grid with aeration system for mixing of incoming raw sewage. From Equalization tank using raw sewage pumps constant flow with consistent quality & quantity will be fed to Fluidized Aerobic Bio Reactor (FAB) Tank for further biological treatment.

The Fluidized Aerobic Bio Reactor(FAB) is a process based on attached growth technology. The Fluidized Aerobic Bio Reactor(FAB) consists of tank filled with specially developed engineered light weight media with maximum surface area per unit volume. The carrier element (media) is made of polyethylene or polypropylene with a density of slightly less than water with cylindrical shape of specific diameter, depending on the application. The micro-organisms grow on the media /carriers as a bio film. The oxygen needed by the micro-organisms in the process is supplied through fine bubble diffusers installed at bottom of the reactor. The aeration is keeping the reactor content completely mixed. The air agitation is arranged so that the media/carrier elements are constantly being moved in bioreactor tank.

The aerated liquid will overflow by gravity into tube settler for separation of solids from liquid. The settled sludge from tube settler will be pumped to sludge dewatering unit. From tube settler supernatant sewage will be collected in Filter Feed tank. From Filter Feed tank sewage will be pumped through sand filter and activated carbon filter. Disinfection of treated sewage is done using Chlorine and UV system and stored in treated Sewage storage tank. From treated sewage storage tank, treated sewage can be reused for gardening/flushing depending upon the end use. The excess sludge from tube settler will be pumped to sludge dewatering unit (Centrifuge) where the sludge will be dewatered. The dried sludge will be disposed off as manure, while sludge filtrate shall be returned back to equalization tank.

1) Screen Chamber:

Raw sewage from the source is usually received into the bar screen chamber by gravity. Screen provided will remove all floating and big size matter, which may otherwise choke the pipeline and pumps.

2) Oil & Grease Trap and Oil Collection Chamber:

After screen chamber domestic effluent by gravity enters in to oil & grease trap. Oil & Grease Trap having two compartments with baffle wall for removal of oil and grease. Floating oil will be removed manually and collected in oil collection tank by gravity.



3) Equalization Tank:

Usually, Sewage generation is more during peak hours. Visually no Sewage is generated during shift change hours. Any biological system needs constant feed for bacteria to work efficiently. Hence, it is important to put an equalization tank to collect the excess flow during peak hours and feed Sewage in lean hours. A typical equalization tank has a capacity of 4-6 hours of average flow rate. The tank is generally of civil construction by client. Provision of air grid is to be made for thoroughly mixing the sewage to make it of homogenous quality and to keep the suspended matter in suspension and to avoid septic conditions. The well mixed sewage is then pumped into the FAB reactor with the help of pumps.

4) FAB Tanks:

Since sewage is biologically degradable, biological treatment is proposed based on Fluidized Aerobic Bio-reactor. Thus, tank is designed based on upgraded techniques to minimize foot print area and higher efficiency. The FAB tanks filled with special media. These media are made of specially developed material of control density such that they can be fluidized using an aeration device. A bio film develops on the media which moves along with the effluent in the reactor. The movement within the reactor is generated by providing aeration with the help of diffusers placed at the bottom of the reactor. The thin bio film on the media enables the bacteria to act upon the bio degradable matter in the effluent and reduce BOD/COD content in the presence of oxygen from the air that is used for fluidization.

5) Tube Settling Tank:

For separation of solid and liquid, tube settler is provided to minimize the foot print area.

6) Filter Feed Tank:

The settled sewage needs to be stored into tank which will act as feed tank for tertiary treatment.

7) Tertiary Treatment:

Tertiary treatment in the form of Sand and Activated Carbon Filter & micron cartridge filter is proposed for removing remaining suspended solids, color and organics.

8) Disinfection:

Disinfection is done for tertiary treated sewage by use of Prechlorination & U-V system.

9) Treated Sewage Storage Tank:

Treated sewage will be stored into tank from where it will be reused for Gardening/Flushing.

10) Sludge Dewatering Unit:

Excess sludge from bottom of Tube Settler pumped using Sludge Transfer Pumps into on sludge dewatering unit. Dried sludge will be removed periodically and used as manure.



A)ELECTROMECHANICAL UNIT DETAILS

1. Raw Sewage Pumps Qty: 3 (2W+ 1S)

Make	Kirloskar
Model	SP1 HM
Flow (Range LPS)	18.75
Head range in m	10
H.P	2.00

2. Blowers Qty : 3 21W+ 1S)

Blower Make	Zed Plus Blower Systems
Model	57
Capacity cu /hr	400
Pressure	0.5 kg/cm ²
Motor Detail s	
Make	Crompton Greaves
RPM	1450
HP	15.00

3. Blowers Qty : 1 No

Blower Make	Zed Plus Blower Systems
Model	57
Capacity cu /hr	350
Pressure	4.00 kg/cm ²
Motor Detail s	
Make	Crompton Greaves
RPM	1450
HP	10.00

4. Sludge Transfer PumpsQty: 3(2w+1S)

Make	Kirloskar
Model	Sp0m Epoxy Painted
Flow (Cum/Hr)	16.2
Head	10-12
H.P	

5. Filter Feed Pumps Qty 3 (2w+1 S)

Make	Kirloskar
Model	KDS 538
Flow (Cum/Hr)	18.75
Head	25-28
H.P	5

AGRA U
 JUNE
 4 1030
 Jag Mohan

6. Sand Media Filter(2 Nos)

MOC	MS Epoxy painted
Size	Dia 1400 mm x HOS 1500 mm
Valve	40 NB Multiport
Present Status	Working

7. Activated Carbon Filter(2 Nos)

MOC	MS Epoxy painted
Size	Dia 1600 mm x HOS 1500 mm
Valve	40 NB Multiport
Present Status	Working

Disinfection: UV system 450 BI Model

B) CIVIL UNIT DETAILS

Sr.No	Unit	No	L in M	B in M	LD in M	TD in M	Liquid Vol. in Cum
1	Screen Chamber	1	1.6	1.5	0.15	2.15	
2	Oil Collection Chamber	1	2	1.6	--	3.15	
3	Oil & Grease Chamber	1	3.8	3.6	2.75	4.9	37.62
4	Eqalisation Tank-I	1	6.1	4.85	2.65	4.9	113.7115
	Eqalisation Tank-II	1	A-30.20 Sq.m		2.65	4.9	80.03
5	Fluadised Aerobic Bio Reactor-I	1	5.2	3.75	3.9	4.4	76.05
	Fluadised Aerobic Bio Reactor-II	1	6.3	3.1	3.9	4.4	76.16
6	Tube Settler	2	3.1	3.1	3.6	4.4	34.596
7	Intermediate Storage Tank	1	3.75	3.1	3.3	4.4	38.3625
8	Treated Water Storage Tank Flushing	1	4.45	4.4	3.9	4.4	57.7065
9	Treated Water Storage Tank (Gardening)	1	2.9	4.4	3.9	4.4	32.0835
10	Sludge Holding Tank	1	2.7	4.4	2.9	4.4	39.6025
11	Equipment Room	1	102.30 Sq. M		---	4.4	

DESIGN BASIS

A) SCREEN CHAMBR& BAR SCREEN

Design Flow	Peak Flow
Peak Flow Rate Cum/Hr	93.75 Cum/Hr Say 93.75 Cum/Hr. (Peak Factor 3.00)
No. of Chamber	1.00 No
Desired Velocity	0.80 m/s at peak flow Rate
Net Area of Screen	0.033 Sq.m
<input type="checkbox"/> Adopting Screens of bar of 10.00 mm & opening of 6.00 mm	
Gross Area of Screen(Sq.m)	0.088 sq.m.
Velocity Above Screen (m/s)	0.3m/s
Headloss Through Screen (m)	0.040 m
If the screen openings are half plugged with screenings, leaves & debris, velocity through the screen is doubled.	
Hence Headloss Through Screen (m)	0.18m
With 45 Deg. Inclination gross area of Screen	0.124 Sq.m
One Side of Screen	0.40 m
Proposed Size of Screen	400 mm x 600 mm Area of Screen 0.24sq.m hence Ok
Quantity of Screen	1 Nos(1 W)
Proposed Size of Bar screen Chamber	1.60 M (L) x 1.50 m(B) x 0.150(LD) + Free Board

B) OIL & GREASE TRAP

Design Flow	Peak Flow
Peak Flow Rate Cum/Hr	93.75 Cum/Hr Say 93.75 Cum/Hr. (Peak Factor 3.00)
No. of Chamber	1.00 No
Capacity of Oil & Grease Trap	15.00 minutes of Peak Flow
Required Volume of Oil & Grease Trap	23.47 Cum Say : 23.50 Cum
Proposed Size of Oil & Grease Trap	3.80 M (L)x 3.60 m(B) x 2.75(LD) + Free Board Volume :37.62 Cum- Hence Ok

PUNE
411002
J. S. Mehta

C) OIL COLLECTION CHAMBER

No. of Chamber	1.00 No
Proposed Size of Oil Collection Chamber	1.50 M (L)x 1.00 m(B) x Total Depth Depend on I.L

D) EQUALISATION TANK

Design Flow	Peak Flow
Peak Flow	93.75 Cum/Hr Say 93.75 Cum/Hr. (Peak Factor 3.00)
Peak Flow Duration in Hrs	2.00
Min. Req. Capacity of Equalisation Tank (Cum)	112.50 Cum [(Peak Flow (Cum)-Design Flow (Cum/Hr)]x Peak Flow Duration
Provided Volume (Cum) Tank Dimensions:	158.43 Cum (EQ. Tank-I-78.40 Cum + Eq. Tank-II -80.03Cum) 6.10 M (L)x 4.85 m(B) x 2.65(LD) + Free Board 30.20 Sq.m x 2.65(LD) + Free Board HRT :5.00 Hrs-Hence Ok
Min Air Required for Mixing(Cum/Hr)	95.00 Cum/Hr (Tank Vol in Cum x 0.6) Mix. Air Req. 0.6 – 0.9 cum/Hr)
Quantity / MOC	1.00 No/ RCC

E) AIR GRID DETAILS FOR MIXING OF SEWAGE IN EQUALISATION TANK

Air Grid Piping	Submerged & Non Submerged air Piping shall be in HDPE, while Blower Header in Mild Steel (MS)
Location	<input type="checkbox"/> Grid in ET and TEST,SHT
Accessories	<ul style="list-style-type: none"> • Suitable Diameter valves on blower Header. • Rota meters to control Air Flow



F) RAW SEWAGE PUMPS QTY: 3 (2W+ 1S)

Make	Kirloskar
Model	SP1 HM
Flow (Range LPS)	18.75
Head range in m	10
H.P	2.00

G) MOVING BED BIO REACTOR (MBBR) TANKS

Design Flow	Design Flow
Design Flow	37.50 Cum/Hr (18.75 Cum/ Hr x2 Phase)
BOD (mg/l)	275.00 mg/l (Avg. of 250.00-300 mg/ l)
Organic Load (Kg/day)	206.25 Kg/day
Provided MBBR Tank Volume Cum (With 2 Compartments) Phase-I	5.20 M (L)x 3.75 m(B) x 3.90 (LD) + Free Board (0.50 m) – Liq. Vol. 76.05 cum
Provided MBBR Tank Volume Cum (With 2 Compartments) Phase-II	6.30 M (L)x 3.10 m(B) x 3.90 (LD) + Free Board (0.50 m)) – Liq. Vol. 76.16cum
Provided Volume in (Cum)	152.21
HRT in Hrs	4.05
Organic Loading Rate	1.35 Kg/ Cum/ Hr (Org. Load in Kg/ MBBR Tank Volume in Cum)
Organic Loading Rate for MBBR Process	1.00 Kg -1.40 Kg/Cum/day
MLSS mg/l (Assumed) & F / M	9000-10000 and F/M: 0.15
Hydraulic Retention Time (HRT in Hrs)	4.00-6.00 Hrs
Aeration	Using Twin Lobe Blowers through Fine Bubble Diffusers
Oxygen Requirement	1.1 kg of O ₂ per kg. of BOD removed at standard conditions
BOD Removal Efficiency	85%-90%
Tank MOC	RCC

H) BLOWERS QTY : 3(2W+ 1S)

Blower Make	Zed Plus Blower Systems
Model	57
Capacity cum /hr	400
Pressure	5.00 kg/cm ²
Motor Details	
Make	Crompton Greaves
RPM	1450
HP	15.00

I) DIFFUSER DETAILS FOR AERATION IN FAB TANKS

Application	Supply of air for BOD removal & to maintain DO level in Bioreactor Tanks
Type	90 mm OD x 1000 mm long EPDM Non Retrievable fine bubble tubular Diffuser
Qty	1 Lot (Optimum Qty of Diffusers to maintain DO level)

J) FAB MEDIA DETAILS

Application	Provide necessary surface area in Bioreactor tank to microbes for their growth & multiplication
Material	PP
Shape	Cylindrical
Loading Rate	400 Sq.m/ Cum
Specific Density	>97.00gm/cc
Specific Weight	0.35 Kg/sq.m
BOD Removal Efficiency	15 gm BOD Removed/ Sq.m
Qty	37.50 Cum (Org. Load in gm/day)/(15 x400)
Check	6%-25% of MBBR Tank Volume
Percentage against MBBR tank Vol in Cum	25%(MBBR Media Qty in Cum/ MBBR tank Vol. in Cum)
Remark	Available Quantity of Media in MBBR Tank of Ph-I & Ph. II Not known to us.

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K) TUBE SETTLER TANK DETAILS

Design Flow	Design Flow
Design Flow	37.50 Cum/Hr (18.75 Cum/ Hr x2 Phase)
Surface Loading Rate (Cum/Hr/Sq.m)	1.00-2.00 Cum/Hr/Sq.m
Provided Area in Sq.m Proposed Dimensions	9.61 Sq.m x 2 Nos 3.10 m(L)x 3.10(B)x 3.60 m(LD) + Free Board x 2 Nos
Surface Loading Rate Recommended	9.37 Cum/Hr/Sq. m For Each Phase
Tube Settler Area in Sq. m	9.61 Sq. m (Design Flow Cum/Hr)/Surface Loading Rate Recommended (Cum/Hr/Sq.m)
HRT in Hrs	2.00 Hrs
MOC	RCC
Qty	(For 18.75 Cum/ Hr) x 2 Nos

L) TUBE MODULES DETAILS

MOC	PVC
Dimension in mm	55 mm square tubes
Inclination	60 ⁰
Length in mm	~600 mm
Color	Black
Quantity	9.61 Sq.m (Span :3.10 m)

M) SLUDGE TRANSFER PUMPS QTY: 3(2W+1S)

Make	Kirloskar
Model	SP1 HM Epoxy Painted
Flow (Cum/Hr)	16.2
Head	10-12
H.P	2.00



N) INTERMEDIATE STORAGE TANK (IST) DETAILS

Design Flow	Design Flow
Design Flow	37.50 Cum/Hr
IST	Common For Phase-I &II
Dimension	3.75m (L) x 3.10m (b)x 3.30m (LD) + Free Board
Capacity	38.36 Cum
Qty	1.00
MOC	RCC

O) FILTER FEED PUMPS QTY 3 (2W+1 S)

Make	Kirloskar
Model	KDS 538
Flow (Cum/Hr)	18.75
Head	25-28
H.P	5

P) SAND MEDIA FILTER(2 NOS)

MOC	MS Epoxy painted
Size	Dia 1400 mm x HOS 1500 mm
Valve	40 NB Multiport
Present Status	Working

Q). ACTIVATED CARBON FILTER(2 NOS)

MOC	MS Epoxy painted
Size	Dia 1600 mm x HOS 1500 mm
Valve	40 NB Multiport
Present Status	Working

R) DISINFECTION SYSTEM : Make SUKRUT : Disinfection: UV system Model 450 BI

T) TREATED WATER STORAGE TANK –GARDENING DETAILS (Common For Phase I+II)

Dimension	4.40m (L) x 2.90m (b)x 3.90m (LD) + Free Board
Capacity	38.36 Cum
Qty	1.00
MOC	RCC



U) TREATED WATER STORAGE TANK – FLUSHING DETAILS (Common For Phase I+II)

Dimension	4.45m (L) x 4.40m (b) x 3.90m (LD) + Free Board
Capacity	76.36 Cum
Qty	1.00
MOC	RCC

V) SLUDGE HOLDING TANK – (Common For Phase I+II)

Dimension	2.70m (L) x 4.40m (b) x 2.90m (LD) + Free Board
Capacity	12.76 Cum
Qty	1.00
MOC	RCC

From Sludge Holding Tank Excess Sludge pumped and transferred into centrifuged. Dried Sludge used as manure.

4.0 OBSERVATIONS

1. The existing STP is designed as per the standard Government Norms.
2. **The location of STP seems to be okay. On this basis the government planning authority has sanction the sector.**
3. Blower heating problem will be sorted out with proper operations of blowers. Sufficient space for maintenance is already provided.
4. Raw Sewage Transfer Pumps 3 (2w+1S). The suggestions with respect to the same have been provided to the Developer. Developer is in the process of implementation.
5. Additional ventilation system is ready to be installed.
6. Timely screening material disposal to be done.
7. Interconnection of piping has been done as per the design. However STP operator raised some concerns because of which developer initiated some pipes replacement for better STP operation.
8. Piping inside tanks is suitable and found ok communicated by operating agency representatives.
9. Suitable Flow Diagram & Layout need to display in Equipment Room.



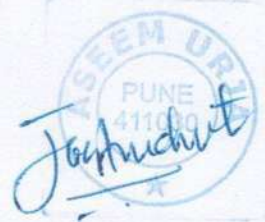
5.0 SUGGESIONS

At present 5 Buildings are occupied and almost 80% population staying in Sector-7.

External drainage system to collect the sewage from each building to Sewage Treatment Plant is completed and in operational.

If we utilize existing, Screen, Oil & Grease Trap & Equalization Tanks

- All existing civil tanks beyond equalization tanks will be remain idle
- Mixing blowers need to consider for homogeneous mixing of raw sewage.
- Additional Pumping system will be required to pump raw sewage for further biological Treatment.
- In existing Sewage Treatment Plant we have two different treated sewage storage tanks Garden Sewage Storage Tank with pumping system for transferring treated sewage for gardening purpose and second Treated sewage Storage tank for flushing water storage with pumping system to transfer water to overhead flushing water storage tanks of respective buildings.
- From other location treated sewage need to bring back to treated sewage storage tanks
- This will consume more electrical energy and not energy efficient solution.
- This will also increase additional operational manpower.





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Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Bank Guarantee

BG UAN NUMBER:	MPCB-BG-0000000216	Industry Address:	2nd floor, City point, Dhole Patil Road, Pune	BG Obtained for:	CONSENT	BG for:	Operate
Industry Name:	Life Republic	SRO Region:	SRO-Pune II	Consent Date:	19-11-2015	Consent Validity Date:	31-01-2017
RO Region:	RO-Pune	Compliance period:	31-01-2017	BG No:	0696616BG0000709	Amount:	1000000
Consent No:	Format 1.0/BO/CAC-Cell/EIC- PN-24714-13/O(part)/CAC-14589, dated 19/11/2015	BG submission Date:	25-01-2017	BG expiry Date:	06-11-2021		
Conditions:	Towards O & M of pollution control system.						
Bank:	State Bank Of India						

Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.

Life
REPUBLIC

Dated: - 20/12/2016

To,
The Regional Officer,
Maharashtra pollution Control Board,
Pune.

Subject: - Bank Guarantee Submission of M/s. Kolte Patil I-Ven Townships (Pune) Ltd.

Reference: - Consent no. Format 1.0/BO/CAC-cell/EIC-PN-27714-13/O (Part)/CAC-14589,
dated-19/11/2015.

Dear Sir,

With reference to above mentioned subject, We are submitting herewith bank guarantee of **Rs. 10, 00,000/- (Ten Lakh only)** for our project **M/s. Kolte Patil I-Ven Townships (Pune) Ltd., Village- Jambe Marunji, Nere, Tal. Mulshi, Dist. Pune, Maharashtra.**

↑ This is for your information.

Thanking You,

For, M/s. Kolte Patil I-Ven Townships (Pune) Ltd.

for 

Authorized Signatory

A. S. Thakur
28/01/17
Clerk
Regional Office
M.P.C.B. Pune



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MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : enquiry@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400 022

Consent order No: - Format 1.0/BO/CAC-cell/EIC- PN -24714-13/O(part)/CAC- 14589
Date- 19/11/2015

To,
M/s. Kolte-Patil I-Ven Townships (Pune) Ltd.,
Village- Jambhe Marunji, Nere, Tal- Mulshi
Dist-Pune.

Subject: Consent to 1st Operate (Part) for township project in ORANGE category.

Ref :

1. Consent to Establish granted vide no BO/RO(P&P/EIC no. PN-2954-09/E/CC-518 dt 22.12.2009
2. Environmental Clearance granted by MoEF, Gol vide no. 21-111/2007-IA.III dated 6.9.2007 and revalidation for further five years granted by GoM vide letter dated 16.12.2014.
3. Your Application approved in 3rd CAC meeting (2nd Sitting) held on 29.06.2015

Your application CO1504000115
Dated: 05.03.2015

For: Consent to 1st Operate (part)

under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent is granted for a period upto 31.01.2017.
2. The actual capital investment of the part project is Rs. 402.29 crs (as per C. A. Certificate submitted by PP) (Total capital investment of the entire project is Rs. 1168.9 Crs)
3. The Consent to Operate is valid for part i.e. Sector R6 (residential), Sector R7 (residential)-part & Sector U8 (fire) of township project named as "Life Republic" of M/s. Kolte-Patil I-Ven Township (Pune) Pvt. Ltd. at Vill-Jambhe, Marunji, Nere, Tal-Mulshi, Dist-pune on plot area of 56,151.93 sq. mtrs. out of total plot area 22,25795 sq. mtrs. and constructed Built-up area of 1,97,181.9 sq. mtrs. (BUA of 49,730 sq.m. in Sector No. R6, BUA of 1,44,414 sq.m. in Sector No. R7 and BUA of 3,037.9 sq.m. in Sector No. U8) out of total BUA of 1,58,38,082 sq. mtrs. including utilities and services.
4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	766	As per Schedule -I	The treated effluent shall be 100% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, gardening etc., as such there shall be zero discharge (as per EC).



5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	DG set 125 KVA	1	As per Schedule -II
2.	DG set 160 KVA	1	As per Schedule -II
3.	DG set 250 KVA	1	As per Schedule -II

6. Conditions under Municipal Solid Waste (Management and Handling) Rule, 2000:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Biodegradable	2484 kg/day	Mechanical type organic waste convertor	Use as manure
2	Non-Biodegradable	1659 kg/day	--	Hand over to local body

7. Conditions under Hazardous Waste (MH & TM) Rules, 2008 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Category	Quantity	UOM	Treatment	Disposal
Nil						

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. PP shall submit the affidavit within 15 days in the prescribed format regarding the compliance of conditions of EC clearance and C to O.
11. PP shall comply with the conditions stipulated in Environmental Clearance granted vide no. 21-111/2007-IA.III dated 6.9.2007 and revalidation for further five years granted by Environment Department, GoM vide letter dated 16.12.2014.

For and on behalf of the
Maharashtra Pollution Control Board



(Signature)
(Dr. P. Anbalagan, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	DD. No.	Date	Drawn On
1	8,04,700/-	007456	04.03.2015	Axis Bank

Copy to:

1. Regional Officer -MPC, Board , Pune and Sub-Regional Officer, Pune-II MPCB, Pune: They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Schedule-ITerms & conditions for compliance of Water Pollution Control:

1) A] As per your application, you have provided Sewage Treatment Plants (STPs) with the design capacity of 405 CMD & 750 CMD.

B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	BOD (3 days 27oC)	30
02	Suspended Solids	50
03	COD	100
04	Residual Chlorine	1ppm

C) The treated effluent shall be 100% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, gardening etc., as such there shall be zero discharge (as per EC).

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent shall submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made there under for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent shall submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. nc.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	Nil
2.	Domestic purpose	851
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	Nil
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	Nil



Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity of UoM	S %	SO ₂ Kg/Day
1	DG set (125 KVA)	Acoustic enclosure	2.5 *	HSD	25 Lit/Hr	1	15.36
2	DG set (160 KVA)		2.5*	HSD	32 Lit/Hr	1	24
3	DG Set (250 KVA)		3.2*	HSD	50 Lit/Hr	1	12

*Above the roof of building in which it is installed

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipments)
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³ .
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4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



**Schedule-III
Details of Bank Guarantees**

Proposed BG:

Sr. No.	Consent	Amt of BG Imposed	Submission Period**	Purpose of BG	Compliance Period	Validity++
1.	C to O (part)	Rs. 10 lakh	15 days from date of issue of consent	Towards O & M of pollution control system	Continuous	Validity of this consent + 4 months

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

++ The Bank Guarantee(s) shall be valid for a period upto: Validity of consent + 4 months

[Handwritten Signature]



Schedule-IVGeneral Conditions:

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling) Rule 2011.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Applicant should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Applicant shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Applicant should make efforts to bring down noise level due to DG set, outside their premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Municipal Solid Waste (Management & Handling) Rule 2000 & E-Waste (M & H) Rule 2011.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The treated sewage shall be disinfected using suitable disinfection method.
- 10) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11) **The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.**

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17th February 2026

To,

**The Regional Officer,
Maharashtra Pollution Control Board (MPCB),
Pune.**

**Subject: Response to Proposed Directions under Section 33A of the Water
(Prevention & Control of Pollution) Act, 1974.**

Reference: MPCB/ROP/PD/2601120002 dated 12/01/2026.

Dear Sir,

With reference to the show cause notice issued to Kolte-Patil I-Ven Township (Pune) Ltd. (Sector R-7), we hereby submit our pointwise clarification and compliance status regarding the observed non-compliances:

1. Compliance with Conditional Directions (Dtd. 19/09/2025)

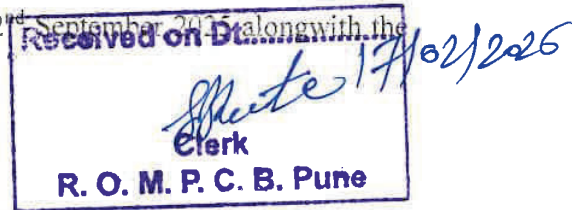
We have previously submitted a detailed compliance report on 22nd September 2025, addressing the conditional directions issued by your office. Key measures taken include:

- **Consent Renewal:** We are actively in the process of renewing our Consent to Operate.
- **STP Adequacy:** We engaged a reputed agency, Aseem Urja, to conduct a feasibility and adequacy assessment of our 750 CMD STP.
- **Standard Operations:** We maintain that the STP is operated regularly to meet consented standards.

We are annexing the copy of our response dated 22nd September 2025 along with the present reply for your ready reference.

2. Submission of Bank Guarantee (BG)

We state that, a Bank Guarantee of Rs. 10,00,000/- (Ten Lakh Only) was previously submitted to the Regional Office, MPCB, Pune. BG Details: BG No. 0696616BG0000709, issued by the State Bank of India on 25th January 2017. We wish to clarify that a Bank Guarantee of Rs. 10,00,000/- (Ten Lakh Only) was submitted to



the Regional Office, MPCB, Pune, on 20th January 2026 BG Details: BG No. 16360100024954, issued by the State Bank of India, pursuant to the directions of the presiding Officer, National Green Tribunal on 13th January 2026 and proposed directions of MPCB letter dated 12/01/2026. Please find the attached copies of the acknowledgment for the said submissions.

3. Operation and Maintenance of STP

The existing 750 CMD STP is being operated in three shifts. Each shift is managed by a dedicated operator, with an additional supervisor from the operating agency and a monitor from the KPDL team on-site to ensure daily compliance.

4. Scientific Sludge Removal System

A scientific system for sludge handling is fully operational. We utilize a sludge holding tank with an aeration grid, sludge transfer pumps, and a centrifuge for dewatering. The resulting dried sludge is utilized scientifically as manure.

5. Control of Smell Nuisance

To mitigate odour issues, we have installed an artificial aeration system. This system introduces fresh air from the outside and effectively collects and exhausts odours from the STP area to prevent nuisance to the surrounding residents.

6. Recycling of Treated Water (Buildings E & G)

Regarding the connection of treated water to Buildings E and G:

- We initially attempted to establish these connections; however, we were physically obstructed by residents of the existing five buildings.
- Due to this interference, we were forced to file a Police Complaint with Hinjewadi Police Station.
- Following the specific orders from the Hon'ble NGT, we have successfully overcome these obstacles and have now established the connection for recycling treated water to Buildings E and G. The system is now positioned to maximize

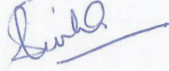
the reuse of treated effluent for secondary purposes, in accordance with our consent conditions.

- As highlighted in our response, our technical team previously attempted to complete the treated water pipeline interconnections. However, these efforts were obstructed by certain occupants of the existing five buildings. To address this unlawful interference, we initiated formal legal proceedings:

We request your office to take these legal constraints and our proactive resolution on record. We remain committed to environmental compliance and request you to withdraw the proposed stringent legal actions in light of the above facts.

Yours Faithfully,

For Kolte-Patil I-Ven Township (Pune) Ltd



Authorized Signatory

Date: - 22/09/2025

To,
The Regional Officer,
Maharashtra Pollution Control Board,
Pune - II.

Sub: - Reply to your letter- Conditional directions

Ref: - 1). Your letter no. ROP/MPCB/ID/2509190001, dated 19/09/2025

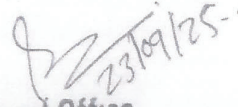
Dear Sir,

We are M/s. Kolte Patil I-Ven Township (Pune) Ltd. "Life Republic" situated at S. No. 102 (P), & others, Mouze Jambe, Nere & Marunji, Tal. Mulshi, Dist. - Pune. acknowledge the receipt of the conditional directions issued by your esteemed office as per the above reference.

We would like to state that we are committed to following all environmental regulations in letter and spirit, and we take the directives from the Maharashtra Pollution Control Board (MPCB) with utmost seriousness.

Please find below our pointwise compliance/clarifications to the observations raised:

Sr. No.	Observations	Compliance
1.	You shall obtain renewal of consent to operate for society as per dtd. 02/01/2024 & 21/04/2025.	Part C to O is valid and We are in the process of obtaining the renewal of consent to operate and will ensure submission of same. Copy of C to O is attached
2.	You shall carry out the O & M of the existing STP having capacity – 730 CMD so as to achieve the consented standards.	We have installed a 750 CMD STP and are operating and maintaining it regularly to meet consented standards.
3.	You shall carry out the feasibility and adequacy of existing Sewage treatment plant (730 CMD) form Reputed institute as the chamber of the STP inlet found overflowing during visit in the parking Area and Bar screen is found choked due to inadequate capacity within 30 days. And take necessary precaution/Steps towards improvement as per the outcome of the aforesaid report immediately.	We have already of engaging a agency to study feasibility and adequacy assessment of the STP. The report of the same is attached.


23/09/25
Regional Office
M. P. C. Board,
Jog Center 3 rd Floor,
Wakadewadi, Pune-Mumbai Road
Pune - 411003

Kolte-Patil Integrated Townships Limited.

CIN : U70102PN2005PLC140660

Registered Office : Survey No. 74, Marunji, Hinjawadi-Marunji-Kasarai Road, Taluka Mulshi, Pune 411057.

Tel.: +91 20 6677 8899 / 6677 8800; E mail : info@liferepublic.in

Corporate Office : 8th Floor, City Bay, CTS No. 14(P), 17 Boat Club Road, Pune - 411001, Tel.: +91 20 6742 9200, 67429201

FOR MORE INFORMATION CALL:1800-256-6654

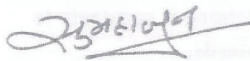
Thriving Community

4.	You shall take necessary precautions to avoid the smell nuisance surrounding the STP.	We are conducting regular operation and maintenance of the STP and are taking all necessary precautions to prevent odor issues.
5.	You shall not discharge and lift untreated/treated sewage through the tanker outside the project.	We confirm that no sewage is discharged or transported outside the premises. Treated effluent is used for gardening and flushing purposes within the project only.
6.	You shall not use the sub-standard effluent for secondary purposes like flushing, gardening etc. you shall reuse/recycle the treated effluent after confirming the discharging standards as per the consent.	We ensure that only treated effluent meeting discharge standards is used for flushing and gardening, post-confirmation of its quality.
7.	You shall submit the status of the Bank Guarantee submission as per the latest consent conditions.	We have already submitted the BG of 10 L as per the Consent Conditions
8.	You shall submit the fresh bank guarantee of Rs. 10,00,000/- (Ten Lakh Only) in favor of Regional Officer, MPCB, Pune within 15 days towards ensure the compliance of the above directions.	We have already submitted the BG of 10 L as per the Consent Conditions. Copy of BG is attached
9.	You shall submit the compliance report of the proposed directions issued vide letter dtd. 28/04/2025.	Requesting you to reshare the Letter since we have not received the letter

Thanking You

Yours Faithfully

For, Kolte Patil Integrated Townships Ltd.



Authorized Signatory

Kolte-Patil Integrated Townships Limited.

CIN : U70102PN2005PLC140660

Registered Office : Survey No. 74, Marunji, Hinjawadi-Marunji-Kasarai Road,, Taluka Mulshi, Pune 411057.

Tel.: +91-20 6677 8899 / 6677 8800, E mail : info@lifepublic.in

Corporate Office : 8th Floor, City Bay, CTS No. 14(P), 17 Boat Club Road, Pune - 411001, Tel.: +91 20 6742 9200, 67429201

FOR MORE INFORMATION CALL: 1800-266-6654

Thriving Community

Life
REPUBLIC

Dated: - 20/12/2016

To,
The Regional Officer,
Maharashtra pollution Control Board,
Pune.

Subject: - Bank Guarantee Submission of M/s. Kolte Patil I-Ven Townships (Pune) Ltd.

Reference: - Consent no. Format 1.0/BO/CAC-cell/EIC-PN-20714-13/O (Part)/CAC-14589,
dated-19/11/2015.

Dear Sir,

With reference to above mentioned subject, We are submitting herewith bank guarantee of **Rs. 10,00,000/- (Ten Lakh only)** for our project M/s. Kolte Patil I-Ven Townships (Pune) Ltd., Village-Jambe Marunji, Nere, Tal. Mulshi, Dist. Pune, Maharashtra.

↑ This is for your information.

Thanking You,

For, M/s. Kolte Patil I-Ven Townships (Pune) Ltd.

for 

Authorized Signatory

A. S. Thakur
28/01/17
Clerk
Regional Office
M.P.C.B. Pune

Survey No. 74, Marunji
Hinjewadi- Marunji- Kasarsai Road,
Taluka Mulshi, Pune 411 057,
Maharashtra, INDIA
Tel. : +91 (20) 6677 8800
Fax : +91 (20) 6677 8876





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Bank Guarantee

BG UAN NUMBER: MPCB-BG-0000000216

Industry Name: Life Republic

Industry Address: 2nd floor,
City point,
Dhole Patil
Road, Pune

RO Region: RO-Pune

SRO Region: SRO-Pune
II

BG Obtained for: CONSENT

BG for: Operate

Consent No: Format 1.0/BO/CAC-Cell/EIC-
PN-24714-13/O(part)/CAC-14589, dated 19/11/2015

Consent Date: 19-11-2015 **Consent Validity Date:** 31-01-2017

Conditions: Towards O & M of pollution control system.

Compliance period: 31-01-2017 **BG No:** 0696616BG0000709 **Amount:** 1000000

Bank: State Bank Of India

BG submission Date: 25-01-2017 **BG expiry Date:** 06-11-2021

Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.



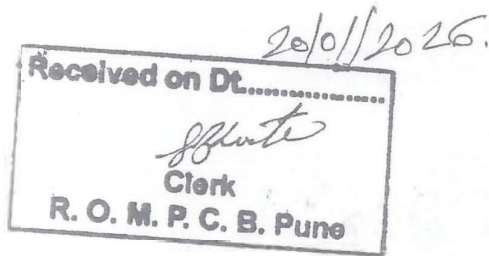
Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Bank Guarantee

BG UAN NUMBER:	MPCB-BG-0000117504						
Industry Unit:	Kolte Patil Developers Limited (Formerly Known as Kolte Patil I-Ven Township (Pune) Ltd.	Industry Name:	Life Republic	Industry Address:	2nd floor, City point, Dhole Patil Road, Pune		
RO Region:	RO-Pune	SRO Region:	SRO-Pune II	BG Obtained for:	DIRECTION	BG for:	Conditional Direction
Direction No:	ROP/MPCB/ID/250919001	Direction:	19-09-2025				
Conditions:	Towards ensure compliance of the conditional direction	Compliance period:	01-04-2026	BG No:	16360100024954	Amount:	1000000.00
Bank:	Axis Bank	BG submission Date:	17-01-2026	BG expiry Date:	01-04-2026		

Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.





AXIS BANK LIMITED



AXIS11691199
Bank Guarantee No 16360100024954 Dated 17-01-2026/1636

AXIS BANK LIMITED
CBB PUNE

214- 215 CITY MALL, 2ND FLOOR PLOT NO 1, S.NO 132 PUNE-411007

Ref.No: 16360100024954
Date: 17-01-2026

To,
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICER JOG CENTRE,
3RD FLOOR, MUMBAI PUNE ROAD
WAKDEWADI PUNE 411003 - 411003

Dear Madam/Sirs,

BG No. : 16360100024954
Date of Issue : 17-01-2026
Amount of BG : INR 10,00,000.00 (INDIAN RUPEES TEN LAKH ONLY)
Expiry Date : 01-04-2026
Claim Expiry Date : 01-04-2026
Name and Address of the Applicant : MS. KOLTE PATIL DEVELOPERS LIMITED 8TH FLOOR, CITY BAY, CTS NO. 14 P 17 BOAT CLUB ROADBOAT CLUB ROAD-411001

We forward herewith the above Inland Bank Guarantee in original issued by us in your favour.

- The above Guarantee is issued subject to the condition that the Bank's liability is restricted to the amount mentioned above and in the said Guarantee. Our Guarantee shall remain in force till the expiry date. Unless a demand or claim under the guarantee is made on the Bank in writing and delivered to the bank on or before the Expiry date/Claim Expiry Date, the Bank shall be discharged from all liability under the said guarantee thereafter.

Please Note:

- The beneficiary in their own interest should,
 - Verify the BG text is printed on the Bank Serial numbered stationery and duly signed by two bank officials on each page.
 - Verify the genuineness of this guarantee from following office of the Bank in writing.

AXIS BANK LIMITED
BG Confirmation Desk, Wholesale Banking Operations 5th floor, Gigaplex, Building No 1,
Plot No I.T.5, MIDC, Airoli Knowledge Park, Airoli, Navi Mumbai 400708

- BG confirmation can also be sought by sending email to ibg.confirmation@axisbank.com.
- The Claim demand in Original /SFMS/ SWIFT under this Bank Guarantee is to be submitted at the address mentioned in this Bank Guarantee and additionally an email be sent on axisbg.invocations@axisbank.com

FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY

Name:

SS No.



FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY

Name:

SS No.

Aniket Bandal
Senior Manager
S.S. No. 31921

Encl: Bank Guarantee Number 16360100024954

Prakash Dalngade
Asst. Vice President
SS No. 20960

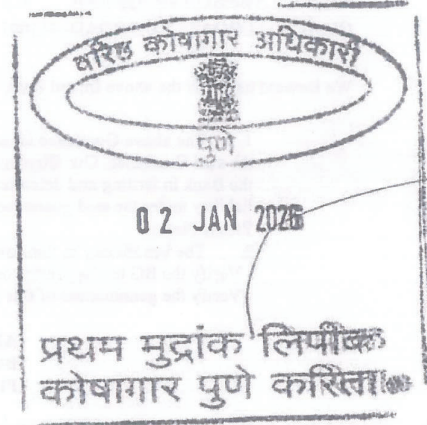


महाराष्ट्र MAHARASHTRA

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EL 425848

AXIS11691199



This Non-Judicial Stamp paper forms part and parcel of this
 Bank Guarantee no. 16360100024954 dt 17-01-2026 issued in favour of
 MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICER JOG CENTRE, 3RD FLOOR,
 MUMBAI PUNE ROAD WAKDEWADI PUNE 411003

For AXIS BANK LTD.

Authorised Signatory

Prakash Daingade
 Asst. Vice President
 SS No. 20980



For AXIS BANK LTD.

Authorised Signatory

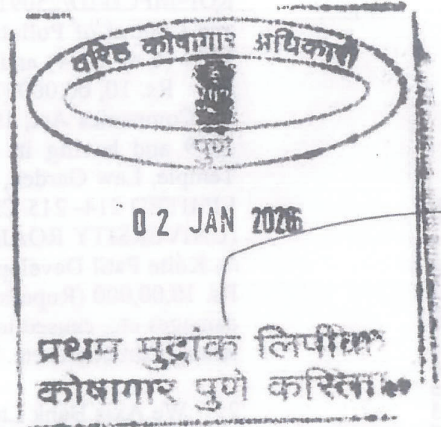
Aniket Bandal
 Senior Manager
 S.S. No. 31921



महाराष्ट्र MAHARASHTRA

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EL 425849



AXIS11691199

This Non-Judicial Stamp paper forms part and parcel of this
Bank Guarantee no. 16360100024954 dt 17-01-2026 issued in favour of
MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICER JOG CENTRE, 3RD FLOOR,
MUMBAI PUNE ROAD WAKDEWADI PUNE 411003

For AXIS BANK LTD.

Authorised Signatory

Prakash Dalngade
Asst. Vice President
SS No. 20960



For AXIS BANK LTD.

Authorised Signatory

Aniket Bandal
Senior Manager
S.S. No. 31921



AXIS11691199
Bank Guarantee No 16360100024954 Dated 17-01-2026/1636

BANK GUARANTEE

TO,
Maharashtra Pollution Control Board,
Regional Officer, Jog Center, 3rd Floor,
Mumbai Pune Road, Wakadewadi,
Pune 411003

BG No.: 16360100024954
BG Amount: Rs.10,00,000 (Rupees Ten lakhs only)
BG Expiry Date: 01.04.2026
BG Claim Expiry Date: 01.04.2026

1. In Consideration of the Regional Officer Maharashtra Pollution Control Board, Regional Officer, Jog Center, 3rd Floor, Mumbai Pune Road, Wakadewadi, Pune 411003 (Hereinafter referred to as MPCB/ Board) having agreed to grant M/s. Kolte Patil Develops Limited (thereinafter referred to as the company/unit) time for the due compliance of consent conditions/directions for providing adequate and satisfactory pollution control devices as suggested/stipulated vide letter bearing No. ROP/MPCB/ID/250919001 Dated 19.09.2025 and as required under the provisions of Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of Pollution) Act 1974 (6 of 1974) and / or Environment (Protection) Act 1986 on production of a Bank Guarantee for Rs. 10, 00,000 (Rupees Ten lakhs only) we Axis Bank Limited, a company incorporated under the Companies Act, 1956 and carrying on the business of Banking under the banking regulation act, 1949 and having its registered office at Axis Bank Limited, Trishul, Opposite Samartheswar Temple, Law Garden, Ellis Bridge Ahmedabad - 380006, Gujarat and branch office at AXIS BANK LIMITED 214- 215 CITY MALL, 2ND FLOOR, PLOT NO 1, S.NO 132, GANESH KHIND ROAD (UNIVERSITY ROAD), PUNE- 411007 (hereinafter referred to as the Bank) at the request of said M /s. Kolte Patil Developers Limited do hereby undertake to pay to the Board an amount not exceeding Rs. 10,00,000 (Rupees Ten lakhs only) against any noncompliance of consent conditions/directions or damages etc. caused to the Environment by reason of any breach of provisions of said Acts, Notices, letter, instructions etc. by the said company/unit/local body.

2. We Axis Bank Ltd do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand from the Board that the amount claimed is due for the reason of non-fulfillment of undertaking. Non-Compliance of directions/notices/letters/instructions/issued by the Board/violation of provisions of any of the provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However, our liability under this Guarantee shall be restricted to an amount not exceeding Rs. 10,00,000 (Rupees Ten lakhs only)

3. We undertake to pay to the Board any money so demanded notwithstanding any dispute or disputes raised by the said company/unit in any suit or proceedings pending before any court or Tribunal or Board against the Board relating thereto, our liability under this present being absolute and in equivoal.

4. The payment so made by us under this agreement shall be valid discharge of our liability and company/unit shall have no claim against us in making such payment.



For AXIS BANK LTD.

Authorised Signatory

Prakash Daringade

Asst. Vice President
SS No. 20960 Page 3 of 4

For AXIS BANK LTD.

Authorised Signatory

Aniket Bandal
Senior Manager
S.S. No. 31921



AXIS11691199

Bank Guarantee No 16360100024954 Dated 17-01-2026/1636

5. We Axis Bank Ltd further agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking/notice/letter etc. and that it shall continue to be enforceable till all the dues of Government/ Board under or by virtue of said undertaking/notice/letter etc. have been fully paid and it has claimed satisfied or discharged or till Government /Board certified that the terms conditions of the Directions/Undertaking /Notice/letter/any provisions of relevant law have been fully and properly carried out and complied by the said company /unit and accordingly discharges this guarantee. Unless the demand or a claim under this guarantees is made on us in writing on or before **Date 01/04/2026**. We shall be discharged from all liability under this guarantee thereafter.

6. We Axis Bank Ltd further agree with the Board that the Board shall have the fullest liberty without our consent and notice/letter etc. or to extend time of compliance by the said company/unit from time to time or to postpone for any time or from time to time any of the powers exercisable by the Board against the said company/unit and to forbear or enforce any of the terms and conditions relating to the said undertaking/notice/letter etc. and we shall not be relieved from our liability by reason of any such variation, or extension being granted to the said company/unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the company/unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provisions have effect of so relieving us.

7. This Guarantee will not be discharged due to the change in the constitution of the Bank or the company/Unit.

8. We Axis Bank Ltd (indicate the name of Bank) under take not to revoke this guarantee during its currency except with the previous consent of the Board in writing.

9. Notwithstanding what has been stated above our liability under this guarantee is restricted to **Rs. 10,00,000 (Rupees Ten lakhs only)** our guarantee shall remain in force until **01/04/2026**.

10. Unless a demand or claim under this guarantee is made on in writing on or before the **DATE 01 /04/2026** all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.

DATE: 17.01.2026

PLACE: PUNE

For AXIS BANK LTD.

Authorised Signatory

Prakash Daingade
Asst. Vice President
SS No. 20960



For AXIS BANK LTD.

Authorised Signatory

Aniket Bandal
Senior Manager
S.S. No. 31921



724 Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/alterd/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:

MPCB-CONSENT-0000265691

Application submitted on:

06-11-2025

Industry Information

Consent To:

Renewal (Normal)

IIN No.:

MPCB-CONSENT-0000177085

Submit to:

SRO - Pune II

Type of institution:

Industry

Industry Type:

O21 Building and construction project more than 20,000 sq. m built up area

Category:

Red

Scale:

L.S.I

Revised Industry Categorization as per CPCB Guidelines 2025

New Industry Type:

Sector:

New Category:

10.1 BUILDING CONSTRUCTION PROJECTS (i. During the construction phase, the sector is mainly air polluting. However, in post construction phase it is mainly water polluting due to generation of sewage. Consent to Establish/Operate to be taken as per EC conditions, as applicable. ii. Building construction project >= 5,000 sq.m., but < 20,000 sq.m. built-up area (with connectivity to terminal STP) may not require separate classification. iii. For projects < 5000 the wastewater shall be managed according to on-site sanitation methods as mentioned in the Manual on Sewerage and Sewage Treatment System (2013), published by the Central Public Health and Environmental Engineering Organisation (CPHEEO), and as amended from time to time.) - Building construction project >= 20,000 sq. m. built-up area

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725

Location of industry/activity/etc:

Name of Local Body:

Local Body

PMRDA

EC Reqd.

EC Obtained

Yes

EC Obtained

EC Ref. No.

Date of issue of EC

Parivesh Proposal Number

MoEFCC/SEIAA File Number

EC23B039MH146784

Nov 10, 2023

SIA/MH/INFRA2/427614/2023

SIA/MH/INFRA2/427614/2023

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)

Yes

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name
Mr. Suhas Mahajan

Designation
General Manager

Area
Dhole Patil Road

Telephone
9765551033

Email
liferepublic92@gmail.com

Address
726 2nd Floor, City point, Dhole Patil Road, Pune

Taluka
--

District
Pune

Fax
--

Pan Number
AABC15807K

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

M/s.Kolte Integrated Townships Limited. (Sector- R7)

Location of Unit

Village Jambe,Near Marunji

Survey number/Plot Number

Survey No. 74

Taluka

Mulshi

District

Pune

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

PMRDA

Planning Authority

PMRDA

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

PMRDA

Sanction plan/ Approved layout Plan/Commencement Certificate

PMRDA

3. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)	* Verified	* Terms	* Consent Fee
47340.56	CA Certificate	1	946811.20

4. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From	Distance(Km)	* Name
Creek/Sea	0.00	--NA--

4b. Enter Latitude and Longitude details of site

Latitude	Longitude
00	00

5. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
NA	No	No	NA	A4

6.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
1599144.18	164501.01	00

7. Month and year of commissioning of the Unit.

2010-01-01

8.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?

Yes

(b) If yes, please state population staying

Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
6160	903.60	748.44	Yes
Number of person staying	Water consumption		

9. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
OTHERS	--NA--	00	00	00	00	0	NA

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
--------------	-----	----------	---------

Part B : Waste Water aspects

10. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	554.40	748.44	STP	STP capacity 750 KLD	Recycle	NA
Water gets Polluted & Pollutants are Biodegradable	00	00	--NA--	00	--NA--	00
Water gets Polluted, Pollutants are not Biodegradable & Toxic	00	00	--NA--	00	--NA--	00
Industrial Cooling, spraying in mine pits or boiler feed	00	00	--NA--	00	--NA--	00
Others	NA					

11. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

12. Quantity of waste water (effluent) generated (m3/day)

Domestic	Cooling water blowdown
554.40	00
DM Plants/Softening	
00	

13. Water budget calculations accounting for difference between water consumption and effluent generated.

Water budget copy enclosed

14. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

750

Treatment unit	Size (mxm)	Retention time (hr)
000	00	00
000	00	00

15. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

00

Treatment unit	Size (mxm)	Retention time (hr)
00	00	00

16. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3) 00

Effluent sump/Guard pond details No NA

If yes, state at which stage-Whether before, intermittently or after treatment. No NA

17. Mode of disposal of treated effluent With respective quantity, m3/day

(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day)	00	Mode of disposal types
Mode of disposal types other (if any)		

18. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	00
SS (mg/l)	00

BOD (mg/l)	00
COD (mg/l)	00
TDS (mg/l)	00

Specific pollutant if any	Name	Value
1	NA	00

Treated Effluent

pH	00
SS (mg/l)	00
BOD (mg/l)	00
COD (mg/l)	00
TDS (mg/l)	00

Specific pollutant if any	Name	Value
1	NA	00

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

Analysis report enclosed herewith

19. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD
Diesel	Ltr/Hr	51
Sulphur content	Quantity	Other (specify)
1	1	NA

20. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(d) Fuel Type
S-1	DG Set	Diesel
(e) Fuel quantity (Kg/hr.)	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
51	00	00
(i) Diameter/Size, in meters		
00		
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided
NA	NA	NA

21. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder\etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	No	Details	NA
Platform	No	Details	NA
Ladder	No	Details	NA

Part - D: Hazardous Waste aspect

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

23.

Copy of format of manifest/record Keeping practiced by the applicant.

NA

24.

Details of self-monitoring (source and environment system)

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

38. Quantity of hazardous waste disposal

(i) Within factory

(ii) Outside the factory (specify location and enclose copies of agreement.)

(iii) Through sale (enclosed documentary proof and copies of agreement.)

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

(v) Other (Specify)

Part - E: Additional information

25.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

26.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

27.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

NA

28.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

NA

29. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
Dry Waste	1232	Kg/Day	Segregation	Handed over to Authorised vendor	NA
Wet Waste	1848	Kg/Day	OWC	Use as Manure	NA
STP Sludge	74.8	Kg/Day	OWC	Use as Manure	NA

30. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

31. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
00 Square meter	00 Square meter(0 %)	00

32.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

34.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

35.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

36.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature : Mr. Suhas Mahajan
Name : Mr. Suhas Mahajan
Designation : General manager

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	NA	NA	NA	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	NA		

D.G. Set Details

Description	Capacity(KVA)	Remarks
DG Set	250	NA

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
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CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
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Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			

Bank Guarantee Applicable:

No





Date: 17.02.2026

To,
The Regional Officer,
Maharashtra pollution Control Board,
Jog Center, 3rd floor,
Mumbai Pune Road, Wakdevadi,
Pune - 411003

Subject: Request for Sample Collection of Raw Sewage and Treated Sewage of STP at Life Republic R7 premises in connection to NGT Order dated 13/01/2026

Reference- NGT order dated 13/01/2026

Respected Sir/Madam,

We kindly request your support in facilitating the collection of Sewage Treatment Plant (STP) samples. As per the NGT order we have got 2 months' period to get the STP in proper functioning condition at the Life Republic R7 Sector.

As part of the compliance requirements and to ensure complete transparency in the monitoring process, we seek the department's assistance in arranging for authorised personnel to visit the site and carry out the sample collection. We assure you of full cooperation from our team during the activity, and all necessary arrangements will be made to ensure a smooth and efficient process.

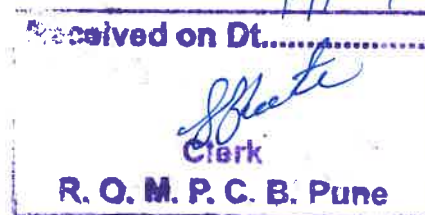
We request you to kindly approve and arrange for the sample collection

Thanking You


Yours Faithfully,

For, **M/s. Kolte Patil Integrated Townships Limited**

Authorized Signatory



Interim Adequacy report of improvement of existing Sewage Treatment plant of 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune

 <p>Endurance Strength Truth Ethics Reverence COEP TECH UNIVERSITY PUNE In service of nation since 1954 COEP Tech</p>	<p align="center">COEP Technological University, Pune (COEP Tech)</p> <p align="center">Unitary Public University of Government of Maharashtra w.e.f.21st June 2022 (Formerly College of Engineering Pune) Wellesley Road, Shivajinagar, Pune 411005 www.coep.org.in, email: pas.civil@coeptech.ac.in contact number: 02025507222</p>
--	---

COEP TECH/Civil/CED/ 2026/PAS/5752

Date:20/03/2026

To,
Kolte Patil Developers,
Pune.

Sub: Interim Adequacy report of improvement in existing Sewage Treatment plant of 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune, Maharashtra.

Ref: Your letter dated 13.02.2026

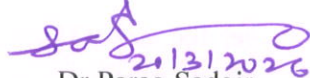
Sir,

As per the letter Kolte Patil Developers "Life Republic", Pune dated 13.02.2026 and after a study of design and drawing details submitted by Kolte Patil Developers, Pune and a site visit on 16.02.2026, a detailed Situational Analysis of Sewage Treatment plant 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune site was carried out.

I am sending the Interim Adequacy report of improvement of existing Sewage Treatment plant of 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune for necessary action.

Thanking you,




Dr Parag Sadgir

Professor in Civil Engineering Department
COEP Technological University, Pune

Dr. Parag Sadgir
Professor in Civil Engineering Department
COEP Technological University Pune
A Unitary Public University of Government of Maharashtra
(Formerly College of Engineering Pune)

Interim Adequacy report of improvement of existing Sewage Treatment plant of 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune

Interim Adequacy report of improvement of existing Sewage Treatment plant 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune.

Introduction:

As per the letter of Kolte Patil Developers "Life Republic", Pune dated 13.02.2026 and after a study of design and drawing details submitted by Kolte Patil Developers "Life Republic", Pune and a site visit on 16.02.2026, adequacy analysis of existing Sewage Treatment plant of 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune site was carried out.

It is recommended to conduct changes as per report for achieving required sewage quality as per MPCB norms for reuse for flushing and gardening.

Recommendations for improvement of existing Sewage Treatment Plant process and operational improvements are mentioned in this report.

Scope of work

1. To study Design basis report and drawings
2. To visit the site
3. To recommend improvements in existing STP for achieving treated water quality as per MPCB norms and prepare plant adequacy report for designed capacity and parameters with recommendations.

Project description:

Interim Adequacy report of improvement of existing Sewage Treatment plant 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune.

The site is a residential project with number of flats of R7 sector are 1232. Considering 5 person per flat, and 135 lpcd water supply with 0.9 factor for sewage generation, sewage treatment plant capacity required is 748.44 cum per day. The sewage Treatment Plant was designed for 750 KLD. Sewage treatment plant of design capacity of 750 KLD was designed for outlet standards for BOD 30 mg/l in 3 Days at 27⁰ C and suspended solids 50 mg/l .

Site is visited on 16.02.2026.

Observations:

This Sewage treatment plant Interim Adequacy Report is based on the site visit to



Interim Adequacy report of improvement of existing Sewage Treatment plant of 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune

1. 750 KLD Sewage treatment plant,
2. Available Technical details of Sewage treatment plant,
3. Detailed discussions with concerned personnel of Sewage treatment plant.

Units in 750 KLD Sewage treatment plant

Unit Operations:

Unit Operations include:

1. Bar screen chamber
2. Oil and Grease Chamber
3. Equalization Tank
4. Aeration tank
5. Tube Settler
6. Intermediate Storage Tank
7. Pressure sand filter
8. Activated carbon filter
9. Treated Water Tank
10. Sludge Holding Tank

Table Details of wastewater generation

Wastewater Generation	Quantity
Total wastewater treated in STP	750 KLD

Table Design values and Remarks

Sr.	Unit	As per Design and drawings L*B*D in m	Recommendations
1	Bar screen Chamber	1.6 x 1.5 x 0.15 SWD 2.10 TD	Bar screen fixed vertically at 90 ⁰ . It is recommended to provide inclined at 45 ⁰ to 60 ⁰ and maintain free flow of sewage. It is recommended for regular interval cleaning.
2	Oil collection chamber	2.0 x 1.6 x 3.15 SWD 3.15 TD	It is recommended for regular interval cleaning to avoid odour.
3	Oil & Grease Tank	3.80 x 3.6 x 2.75 SWD 4.9 TD	
4	Equalization Tank 1	6.10 x 4.85 x 2.65 SWD 4.9 TD	It is recommended to redesign for 6 hour retention time. provide sufficient aeration in equalization
5	Equalization Tank 2	32.2 SQM x 2.65 SWD 4.9 TD	



Interim Adequacy report of improvement of existing Sewage Treatment plant of 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune

			tank to maintain aerobic condition and to avoid odour.
6	Fluidized Aerobic Bio Tank 1	5.20 x 3.75 x 3.9 SWD 4.4 TD	It is recommended to verify sufficient dissolved oxygen supply from aerators for aeration in aeration tank. Required number of diffusers are 80 with air flux rate 7.5 m ³ . It is recommended for verification and necessary modifications by adding diffusers/replacing existing diffusers for ensuring adequate aeration to achieve required pollutant removal efficiency. required MBBR media is 40 m ³ as per design in aeration tank. It is recommended to verify that MBBR Media quantity is more than 40 m ³ and if insufficient or damaged, necessary corrective action need to be taken. Required Air blower capacity for aeration tank is 600 m ³ /hour. 3 no. of Air blowers with 475 m ³ /hour are provided in basement. It is recommended to check the blower capacity to ensure the adequate supply of air. It is recommended to ensure sufficient ventilation in basement around air blowers. It is recommended to provide more openings (more than 40%) for aeration tank to maintain aerobic condition and to avoid odour. It is recommended to check SVI and other parameters at regular interval.
7	Fluidized Aerobic Bio Tank 2	6.3 x 3.1 x 3.9 SWD 4.4 TD	
8	Tube Settler Tank	3.1 x 3.1 x 3.6 SWD 4.4TD	It is recommended to ensure sufficient tube settler media to achieve desired effluent quality.
9	Intermediate Tank	3.75 x 3.1 x 3.30 SWD 4.4 TD	
10	Treated Water Tank	4.45 x 4.4 x 3.9 SWD 4.4 TD	



11	TWST Tank	4.4 x 2.90 x 3.90 SWD 4.4 TD	It is recommended to ensure sufficient capacity of treated water tank to satisfy 5 hour retention time.
12	Sludge Holding Tank	2.7 x 4.4 x 2.9 SWD 4.40 TD	It is recommended to removal of sludge at specific interval.

Recommendations based on available data and field observations 750 KLD Sewage treatment plant:

After the site visit and study of documents provided by Kolte Patil Developers "Life Republic", Pune, following remedial measures are recommended for achieving required outlet-treated sewage quality for flushing and gardening.

1. As STP was designed for 20 hours operation daily and outlet standards for BOD 30 mg/l in 3 Days at 27⁰ C and suspended solids 50 mg/l, it is recommended to redesign the required unit for achieving revised standards for domestic effluents as per MPCB guidelines.
2. **Bar Screen** : It is recommended to provide Bar screen at 45⁰ to 60⁰ inclination. It is recommended to avoid clogging and ponding of sewage. It is recommended to provide efficient debris disposal to minimize odour during the collection and transfer of debris.
3. **Equalization Tank** : It is recommended to provide sufficient aeration in equalization tank to maintain aerobic condition to minimize odour and improve sewage treatment. It is recommended to provide proper support to air grid at tank bottom.
4. **Aeration Tank** : As per the information provided and observations, fine bubble diffusion is provided in the aeration tank. Required number of diffusers are 80 with air flux rate 7.5 m³ per hour. It is recommended to verify sufficient dissolved oxygen supply from aerators for aeration in aeration tank. It is recommended for verification and necessary modifications by adding diffusers/replacing existing diffusers for ensuring adequate aeration to achieve required pollutant removal efficiency. Required MBBR media is 40 m³ as per design in aeration tank. It is recommended to verify that MBBR Media quantity is more than 40 m³ and if insufficient or damaged, necessary corrective action need to be taken. Required Air blower capacity for aeration tank is 600 m³/hour for aeration tank. It is recommended to check the blower capacity to ensure the adequate supply of air for equalisation tank, aeration tank and treated water tank.. 3 no. of Air blowers with 475 m³/hour are provided in basement. It is



Interim Adequacy report of improvement of existing Sewage Treatment plant of 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune

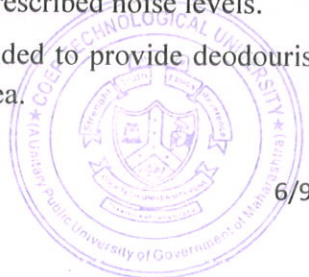
recommended to ensure sufficient ventilation in basement around air blowers. It is recommended to check the capacity of air blowers to ensure the adequate supply of air in the aeration tank. It is recommended to provide more openings for aeration tank to maintain aerobic condition and to avoid smell. It is recommended to check the blower noise level to the compliance norms as per The Noise Pollution (Regulation and Control) Rules, (rule 3(1) and 4(1) residential area daytime (6.00 a.m. to 10.00 p.m.) 55 dB(A) Leq and 45 dB (A) Leq (Night time 10.00 p.m. to 6.00 a.m.)).

5. **Settling tank/Tube settler** : It is recommended to provide sufficient tube settler media to achieve required removal efficiency. It is recommended to fill the gap of tube settler media to avoid sludge escape from gap area.

6. **Treated Water Tank**

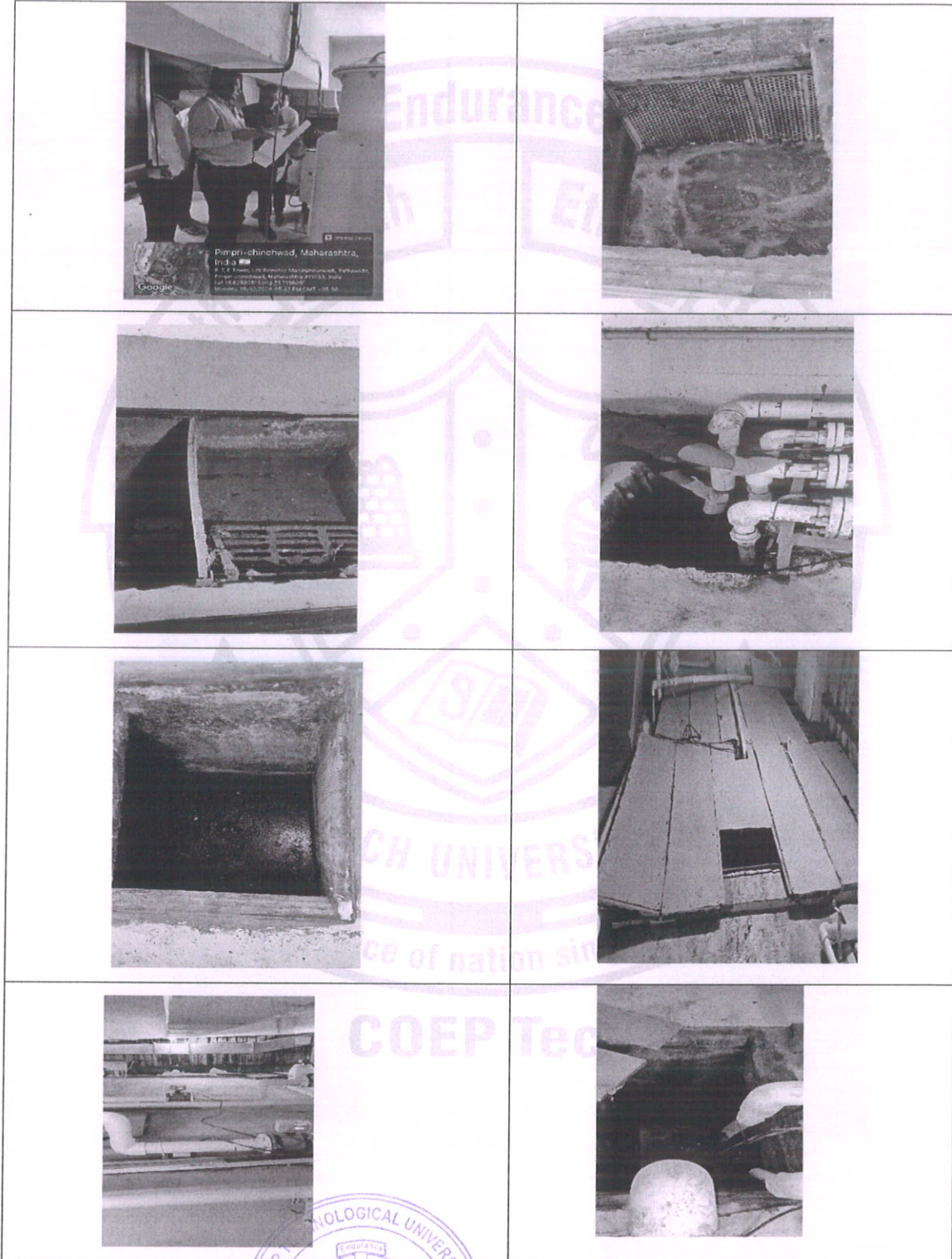
It is recommended to provide aeration in treated water tank and check oxygen transfer efficiency as designed after commissioning of plant for achieving required removal efficiency of parameters.

7. It is recommended to provide proper ventilation by providing wall openings with grills.
8. It is recommended to provide sufficient headroom for ease in operations.
9. It is recommended to verify efficiency of Pressure Sand filter
10. It is recommended to verify efficiency of activated carbon filter.
11. It is recommend to verify ozonation efficiency and if required, kindly make necessary corrective actions.
12. Online monitoring is recommended for continuous monitoring of quality.
13. It is recommended to provide proper covers to all inspection chambers.
14. It is recommended to provide adequate noise-insulating covers for pumps.
15. It is recommended to maintain cleanliness in the sewage treatment plant area.
16. It is recommended to provide skilled sewage plant operators with knowledge of the operation and maintenance of sewage treatment plants for smooth functioning.
17. Provide name plates and flow direction on all Civil units and Electro-mechanical units.
18. Provide display board of Civil arrangement of tanks. Provide display board of STP Flow Diagram.
19. It is recommended to provide acoustic treatment for the Air blower to reduce noise levels within prescribed noise levels.
20. It is recommended to provide deodourising measures to avoid odour nuisance to the surrounding area.

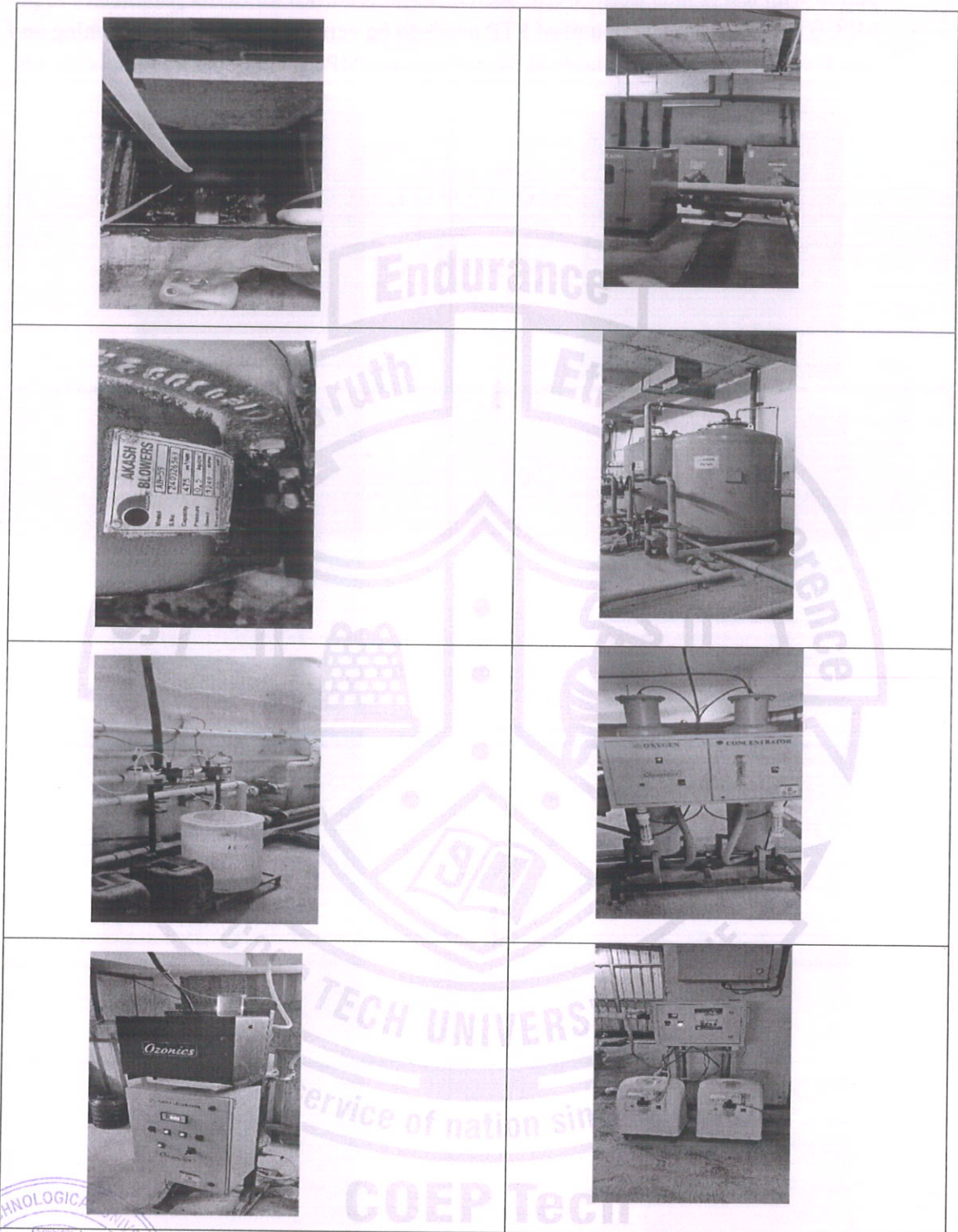


Interim Adequacy report of improvement of existing Sewage Treatment plant of 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune

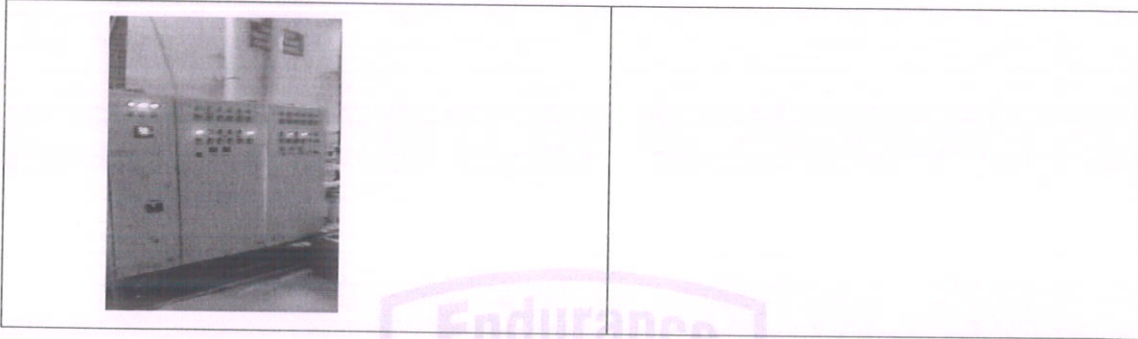
21. Developers should submit the report to concerned authorities after implementation of the recommendations of this report and monitoring outlet sewage quality for specific period with test results from NABL accredited laboratories for outlet parameters as per MPCB norms. After Every unit of STP needs to be verified for proper functioning and to achieve treated sewage quality at the outlet as per MPCB Guidelines and noise levels.



Interim Adequacy report of improvement of existing Sewage Treatment plant of 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part),82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune



Interim Adequacy report of improvement of existing Sewage Treatment plant of 750 KLD of Kolte Patil Developers "Life Republic", at S. No 86(Part), 83(Part), 82/1(Part), 82/2(Part), 82/3(Part), 111/1a/1(Part), 111/1b(Part), 111/2, Sector R7, Tal Mulshi, Pune



This adequacy report is based on information provided by Developers and observations during the site visit on 16.02.2026.



Parag Sadgir
20/13/2026
Dr Parag Sadgir

Professor in Civil Engineering Department
COEP Technological University, Pune (COEP Tech)
(Formerly College of Engineering Pune)

Dr Parag Sadgir
Professor in Civil Engineering Department
COEP Technological University, Pune
(Formerly College of Engineering Pune)

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- This report in full or part shall not be published, advertised or used for any litigation, legal action without prior permission being secured from COEP technological University Pune.
- Reports in original should be considered valid.
- Authenticity of this report could be verified with the office copy of COEP Technological University, Pune
- Reports are prepared based on copies of estimates, documents provided, and site shown to us, by concerned department.

Disclaimer

The report on the consultancy project is the technical opinion of the individual faculty member, based on his /her expertise in the specific area and NOT the views of the Institution. The contents of this report are purely technical / scientific and non-legal in nature and based on the information and facts disclosed by the client. The client shall be solely responsible for any intended use / utilization of this report. All the warranties or representations of any kind pertaining to the report, or its content are hereby expressly excluded.



ANNEXURE-R-7

743

3 foot 2 inch

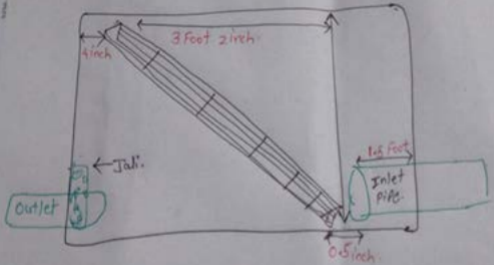
0.5 inch

inletpipe 1 foot 5 inch

2026.03.24 23:01

744

R7-STP Burster Chamber.



745



746

747

748



Pimpri-chinchwad, Maharashtra, India 

9.11 Team, Life Support Measurement, Chennai,
Environmental Monitoring System, India
19 88888 88888
India, Maharashtra, Pimpri-Chinchwad

A blue and white portable generator is positioned on a concrete surface. The generator has a blue top and a white base. A large black watermark with the number '749' is centered over the generator. In the background, the lower legs and feet of a person wearing white sandals are visible. The ground is concrete and appears to be outdoors. There is some debris and a yellow object on the ground in the foreground.

749

750



751



Street View



Pimpri-chinchwad, Maharashtra, India 

R-7, F Tower, Life Republic MarunjiPinewad, Tathawade,
Pimpri-chinchwad, Maharashtra 411033, India

Lat 18.825956° Long 73.762338°

Friday, 06/02/2020 03:38 AM GMT +05:30

752



© 2025 Map Camera



Pimpri-chinchwad, Maharashtra, India 
B-7, F Tower, Life Republic Marunichinchwad, Tathawade,
Pimpri-chinchwad, Maharashtra 411033, India
Lat 18.629956° Long 73.719238°
Friday, 08/02/2025 03:41 AM GMT +05:30


753



754



755

A photograph of a long, dark metal fence with vertical bars, leaning against a wall in a dimly lit room. The number '755' is overlaid in the center. The fence is made of dark, possibly black, metal bars. It is leaning against a light-colored wall. The room is dimly lit, with a bright light source visible on the right side, creating a strong glow and casting shadows. The floor is a light-colored, possibly concrete or stone, surface. The overall atmosphere is somewhat somber and industrial.

756

A photograph of a utility room. The room has a green wall and a white door. A white pipe runs vertically from the ceiling to the floor. A white tank is visible on the right side. The floor is made of concrete slabs. There are various pipes and equipment on the floor. A large number '756' is overlaid in the center of the image.

757



758



759



760



761



762



763

A blue metal plate is shown with three cylindrical objects. Two are at the top, and one is at the bottom. The top-left object has a gauge attached to it. The objects appear to be part of a scientific or industrial setup.

764

A blue metal panel is mounted on a concrete surface. A white pipe enters from the bottom left, and a silver pipe enters from the top right. The number '764' is printed in large black font in the upper center of the panel.



765

766



767
SLUDGE
HOLDING
TANK



768



770



realme 14x 5G
March 23, 2026 at 11:28 AM

771



lands through registered deeds in 1967 and had divided it into plots under a sanctioned layout. He argued that the civic body illegally insisted on the surrender of 10 percent of the land free of cost as a precondition for approving the layout, even though the society had already provided 4 percent to 6 percent open space.

He contended that land reserved under the development plan (DP) could not vest in the corporation unless the statutory acquisition procedure under Section

(void from the beginning). The society also challenged the finding that the suit was barred by limitation, arguing that no such objection was raised before the trial court and that the title could not be divested merely on the basis of a possession receipt obtained under coercion.

Opposing the appeal, advocate Rishikesh M. Pethe, appearing for the PMC, supported the impugned judgments and decrees. He submitted that as per the planning regulations prevailing at the relevant time, the society was mandatorily required to keep 10 percent of the net plot area as open space. Since the society could not accommodate all its members within the permissible Floor Space Index (FSI), it voluntarily sought a waiver of this condition.

ob cle render of land in exchange for waiver of the open space requirement constituted valid consideration and amounted to an agreement for acquisition under Section 126(1)(a) and (b) of the MRTP Act.

The HC noted that the society had taken advantage of the development permission and failed to challenge the surrender condition for decades. Declaratory and injunctive reliefs being discretionary, the HC held that both the lower courts were justified in refusing relief.

The HC judgment reiterates that land surrendered under a concluded development agreement, coupled with possession and development benefits, cannot be reclaimed after a long delay.

CLEAN UP YOUR ACT!

CONTINUED FROM PAGE 1

The NGT Bench, comprising Judicial Member Dinesh Kumar Singh and Expert Member Sujit Kumar Bajpayee recently issued the directions while hearing the Original Application filed by Life Republic 7 Avenue Cooperative Housing Society Ltd via Advocate Maitreya Ghorpade against the developer and the authorities concerned.

During the hearing, counsel for the applicant society pressed for urgent interim relief, seeking a direction restraining the project proponent from supplying and reusing treated sewage effluent for flushing purposes within the society. The applicant alleged that substandard treated water was posing health risks to residents, and sought immediate supply of fresh water instead.

Opposing the plea, counsel for the respondent submitted that corrective steps were already underway and assured the NGT that the STP would be brought to its optimum functional level within two months.

Taking note of the undertaking, the Bench declined to allow immediate stoppage of treated water reuse but granted the developer two months to fully rectify deficiencies, subject to submission of a Rs 10 lakh bank guarantee to MPCB. It also directed the applicant society to extend cooperation during the rectification process. The matter has been listed for further consideration for March 30.

The proceedings stem from sustained regulatory action by MPCB, which has flagged grave environmental and operational lapses at the STP servicing the Life Republic township developed by Kolte Patil I-Ven Township (Pune) Ltd. The society, representing around 4,000 residents, approached the NGT alleging illegal, unscientific installation and improper operation of a 750 KLD STP constructed beneath a ramp podium in the basement of Building C.

“Multiple non-compliances were observed, including improper operation of the sewage treatment plant, odour nuisance in surrounding areas. Directions have been issued to the project proponent to ensure compliance and environmental safeguards.

— Navnath Awatade,
Sub-Regional Officer,
MPCB, Pune-II area



According to MPCB affidavits and inspection reports placed before the NGT, repeated site visits following complaints of foul odour and improper sewage handling revealed multiple non-compliances. During a November 2022 inspection, officials observed mixing of fresh water with treated sewage, strong odour near the STP and absence of mandatory consent and clearance documents.

Subsequent inspections in December 2023 found that the STP was not being operated as per prescribed norms, with substandard effluents being discharged into open areas. Laboratory analysis showed that treated water used for flushing and gardening exceeded permissible limits for key parameters such as Biological Oxygen Demand (BOD), Chemical Oxygen Demand (COD), and suspended solids.

'Design, operational defects confirmed'

Pursuant to an earlier NGT order dated November 21, 2025, a joint inspection by MPCB and the Pune Metropolitan Region Development Authority (PMRDA) was conducted on December 19, 2025, in the

MPCB TO KEEP A CLOSE WATCH

In view of continued violations, the MPCB issued fresh proposed directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, on January 12, 2026, to keep a close watch on the upgrading of the STP at the Life Republic township.

“During inspections, multiple non-compliances were observed, including improper operation of the sewage treatment plant, odour nuisance in surrounding areas and treated effluent not meeting consented standards. Accordingly, directions have been issued to the project proponent to ensure compliance and environmental safeguards,” said Navnath Awatade, Sub-Regional Officer, MPCB, Pune-II area.

The case underscores growing regulatory scrutiny of STP operations in large townships and the NGT's balancing act between immediate public health concerns and granting limited time-bound opportunities for compliance.

presence of representatives of the applicant society. The inspection recorded several deficiencies, including design flaws, choked bar screens, inadequate sludge removal mechanisms, odour nuisance in parking areas and incomplete reuse infrastructure.

The MPCB informed the NGT that although environmental clearance was originally granted to the project in September 2007 for a large integrated township and consents were issued from time to time, the developer failed to renew its consent to operate after March 31, 2022, thereby resulting in a delay exceeding 1,300 days.

Repeated attempts by Pune Times Mirror to contact the developer and its team for their response failed to yield results.

